

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO-133 of 2026/EZ**

IN THE MATTER OF

TUNA DAS AND ANOTHER

APPLICANTS

Versus

STATE OF ODISHA &Ors

...

RESPONDENTS

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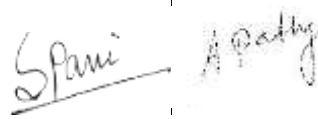
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PLACE: Bhubaneswar

SANKAR PRASAD PANI

ASHUTOSH PADHY



DATE: 08/05/2026

ADVOCATE

Plot 2132/4814, NageswarTangi, Bhubaneswar 751002 Cell-9437279278,

SYNOPSIS

Application is being filed challenging the illegal operation of sand mine by the private respondent **Smt. Janaki Devi Mishra**, the lessee of **Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, State Odisha** and the said sand mining operation is in violation of Environment Clearance Conditions, Consent To Operate (CTO) Conditions, Sustainable Sand Mining Guideline 2016 and Enforcement and Monitoring of Sand Mining Guidelines 2020, Odisha Sand Policy 2021, Sand Mining Framework 2018(Ministry of Mines Govt of India) EIA Notification 2006 and Amendment 2016, Odisha Minor Minerals Concession Rules 2016 and Supreme Court Order in Deepak Kumar Case and Order of Hon'ble NGT in Sudarsan Das Case(OA 173 of 2018/PB). Further the lessee is using **heavy machines (Excavators) and Hyva when Mechanical Mining and use of Machine in sand Mining is prohibited.**

It is further submitted that the lessee is Mining beyond the lease area of 10acres and over an area of 48Acres as evident from Google Earth Images and geotagged photos. In addition to that the lessee is extracting the sand in other mouzas by Obstructing free flow of water. That the lessee of the quarry in question is illegally extracting sands from different plots but not limited to such as; Khata No.- 642, plot No.- 1306, Mouza- Bhimpur, Khata No.- 1561, Plot No.-4073, Mouza – Ashoknagar and Khata No.- 186, Plot No.- 902 of Mouza- Burutulu. The illegal mining sites also can be verified from the geo-tagged photos and GPS locations attached with the present OA.

Further the Tahasildar, Mining Officer, DDM Berhampur and local revenue administration being hand in glove with the lessee have failed to discharge the responsibility of periodical monitoring of the sand source using Drone,

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Satellite as well as physical inspection. The lessee is supposed to file monthly return of actual quantity sand extracted and same need to be verified by the DDM. It appears from the present case no such monitoring has been done thereby the private respondent was given a free hand to loot sand worth of more than 20crores in the garb of a lease agreement. .

There has been **no monitoring of actual quantity of sand excavated**, and compliance of GPS Tracking of vehicles, Electronic Transit Pass, CCTV camera in mining site as prescribed in EIA Notification dated 15th January 2016 and Sand Mining Enforcement and Monitoring Guideline 2020.

That the Vehicular Transportation is being done through densely populated villages and Rural Roads not meant for over loaded heavy vehicles. Further the carrying capacity of the roads has not been assessed and as such the existing road cannot withstand the pressure of hundreds of sand loaded heavy vehicles. And the Vehicles engaged in mining are overloaded and not covered with tarpaulin and cause air pollution during non-monsoon days.

LIST OF DATES

15/01/2016 Ministry of Environment, Forest and Climate Change in consultation with State Governments has prepared Guidelines on **Sustainable Sand Mining** detailing the provisions on environmental clearance for cluster, District Survey Report and proper monitoring of sand mining using information technology enabled services to track the mined out material from source to destination This amended notification was notified by Central Government in Gazette of India under Section 3 of EP Act 1986 and Sub-rule 3, Rule 5 of EP Rules 1986 as per the power conferred with.

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- 26/04/2019 In order to check the illegal sand mining, Government of Odisha has come out with a guideline where in with in 72 Hours the action is supposed to be taken
- 07/05/2022 Environmental clearance has been granted in favor of Tahasildar Purushottampur for operation of sand mining in Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, State Odisha
- 30/06/2022 Environmental clearance dated 07/05/2022 transferred **in favor of the Private Respondent Smt. Janaki Devi Mishra** for extraction of 14150 cum of sand for rest of the lease period.
- 15/09/2022 Consent to establish has been granted in favor of the Private Respondent for Mining of Sand-10,000 M³/Annum(Maximum)over Plot No.1320, Khata No.640 over an area **of 10.425 Acres/4.219Hectares**, at-Bhimpur under Tahasil-Purushottampur in the district of Ganjam
- 21/07/2023 Amendment environmental clearance granted in favor of the Private respondent for operation of the Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, State Odisha.
- 06/04/2024 Amendment CTE has been granted in favor of the Private Respondent for enhancement of Mining of Sand from 10,000 M³/Annum to 19,000 M³/Annum (Maximum).

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- 06/04/2024 CTO granted in favor of the Private Respondent to extract 19,000 cum/ annum sand from the quarry in question and the validity of the CTO is up to 06/09/2024.
- 15/01/2025 Amendment environmental clearance has been granted **in favor of the Private Respondent Smt. Janaki Devi Mishra** for extraction of 14150 cum of sand for rest of the lease period.
- 25/03/2025 CTO granted in favor of Private Respondent to extract 14,150 CUM of sand/annum from the quarry in question and the validity of the CTO is from 01.04.2025 to 05.09.2027 or validity of EC or validity of DSR, whichever is earlier.
- 15/12/2025 Applicant along with other villagers made a complaint before the DM Ganjam regarding the illegal extraction of sands from Bhimpur Sand Quarry by the lessee and the same has been forwarded to all other concerned authorities.
- 08/01/2026 ADM Chatrapur on dated 08/01/2026 wrote a letter to the DDM Berhampur requesting to cause an enquiry in to the matter and take appropriate action as per law & report compliance along with your views/comments thereon to dispose off the petition on its merit with in 07 days under intimation to the petitioner.
- 19/02/2026 Applicant made a detailed representation to all the concerned authorities regarding the illegal sand extraction done by the lessee of Bhimpur sand bed, however as on date no action has been taken by the concerned authorities and the same suggests the government officials are in nexus with the lease holder/lessee of the Bhimpur sand quarry.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

(Under Section 14, 15 read with Section 18 of the National Green Tribunal Act)

Original Application No----- OF 2026/EZ

1. **Tuna Das**, S/o- Udaya Das, aged about 57 years, At/Po- Pandarakhali, Purusottampur, Dist- Ganjam
 2. **Rajani Kanta Padhy**, C/o- Hadu Padhy, aged about 58 years, At - Sikiri, Po- Hinjilicut, Dist- Ganjam, Pin- 761102
- APPLICANTS**

VERSUS

1. **State of Odisha** represented by Chief Secretary, Government of Odisha, Lokaseva Bhawan, Bhubaneswar csori@nic.in
2. **District Collector, Ganjam**, At/Po- Office of the Collector and District Magistrate, Ganjam, At/Po- Chatrapur, District- Ganjam, PIN - 761020, Odisha: dm-ganjam@nic.in
3. **Deputy Director of Mines (Ganjam Circle)** Berhampur, At/Po- near Baidyanathpur Police Station/Post Office, Berhampur, District Ganjam, Odisha, 760004, Email- mo.berhmapur@orissaminerals.gov.in
4. Tahasildar Purushottampur, At/Po- GV9R+J4J, Main Rd, Purusottampur, Odisha 761018, E-mail: tah_purushottampur@yahoo.in
5. **Member Secretary**, Odisha State Pollution Control Board A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha Email: paribesh1@ospcboard.org,
6. **Member Secretary**, State Environment Impact Assessment Authority (SEIAA), Odisha, 5RF-2/1, Acharya Vihar, Unit – IX, Bhubaneswar, Odisha 751022, email: seiaaorissa@gmail.com

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7. Odisha Space Application Centre (ORSAC), represented through its Chief Executive, At/Po- Plot no. 45/48 (Part), Jayadev vihar, Near Gopabandhu Academy of Administration Unit-16, Bhubaneswar- 751 023, Odisha, Email- orsac.od@od.gov.in orsac@odisha.gov.in
8. **Smt. Janaki Devi Mishra**, (W/O-Sri Ganagadhar Mishra) At-Plot No. 1733/6774, Jagmohan Nagar, Ps-Khandagiri, Bhubaneswar, Dist-Khurda, (Odisha) **..RESPONDENTS**

MOST RESPECTFULLY SHOWETH:

- I. The address of the Applicant is given above for the service of notices of this Application.
- II. The addresses of the Respondents are given above for the service of notices of this Application.
- III. That the present Application is being filed challenging the inaction of the government respondents in curbing the illegalities and violation of Sustainable Sand Mining Guidelines 2016, environment norms by the private respondent in operating the **Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil-Purushottampur, District Ganjam, Odisha** and the said sand mining operation is in violation of Environment Clearance Conditions and CTO Conditions, Sustainable Sand Mining Guideline 2016 and 2020, Odisha Sand Policy 2021, EIA Notification 2006 and Supreme Court Order and Order of Hon'ble NGT.

FACTS

1. That the Applicant No.1 is a local villager of the village Bhimpur where the sand quarry is operating and the Applicant No.1 is directly affected

due to the mining activity. The Applicant No.2 is the Resident of Sikiri village and deeply engaged with conservation and environmental issues of Ganjam District. The sand loaded heavy vehicles are plying through the village road of the Applicant. That the applicants are concerned with the illegalities in Bhimpur sand bed mining project and the resultant action of the lessee in terms of obstruction of river, Mechanical Sand Mining and transport of sand loaded heavy vehicles through village road and there by damaging the road, Mining Beyond lease area and causing inconvenience, environmental pollution, health hazards, disrupting the public order and causing loss to the public exchequer.

2. That on dated **07/05/2022** the **Environmental Clearance** has been granted in favor of Tahasildar Purushottampur for operation of sand mining in Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, Odisha. Copy of the Environmental Clearance Letter dated 07/05/2022 granted in favor of Tahasildar Purushottampur is annexed here unto as **ANNEXURE-1**.
3. That subsequently on dated **30/06/2022** the said environmental clearance has been transferred **in favor of the Private Respondent Smt. Janaki Devi Mishra** for extraction of **14150 cum of sand per annum for rest of the lease period**. Copy of the transfer environmental clearance letter dated 30/06/2022 is annexed here unto as **ANNEXURE-2**.
4. It is not out of place to mention here that again on dated **21/07/2023** **amendment environmental clearance granted in favor of the Private respondent for operation of the Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares** bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District

Ganjam, State Odisha. That the said ammended environmental clearance has been granted with the following additional conditions,

- i. The PP is required to **submit Annual Rate of Replenishment Study (ARRS) report by 31 March 2025** through ORSAC empanel agency.
 - ii. The validity of EC is for 2nd year or validity of DSR or validity of lease period, **whichever is earlier**.
 - iii. The Grant of EC for further period will **be considered after submission of approved DSR by SEIAA** as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016, and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
 - iv. The Project proponent shall follow **Enforcement & Monitoring Guideline for Sand Mining-2020** before and during operation of quarry.
 - v. The Project Proponent (lease holder) shall deposit Rs 2,50,000/-, with the respective District Environment Society for raising 500 plants (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining to quarry. Copy of the amendment environmental clearance letter dated 21/07/2023 is annexed here unto as **ANNEXURE-3**.
5. That without insisting for compliance of past EC conditions, on dated **15/01/2025** another amendment environmental clearance has been granted **in favor of the Private Respondent Smt. Janaki Devi Mishra** for extraction of **14150 cum of sand per annum for rest of the lease**

period. Copy of the amended environment clearance letter dated 15/01/2025 is annexed here unto as ANNEXURE-4.

6. It is pertinent to mention here that as per the environmental clearance letter dated 15/01/2025 the mining should be restricted to Khata No.-640 and Plot No.-1320 in Village Bhimpur, Tahasil Purushottampur, District Ganjam but in the present case the lessee is extracting sands beyond the permitted plot and the same amounts to illegal mining. The plots beyond lease area where sand extraction is carried out by the lessee is mentioned as follows.

Sl No.	Mouza	Khata No.	Plot No.
1	Bhimpur	642	1306
2	Ashoknagar	1561	4073
3	Burutulu	186	902

7. That in the environmental clearance LETTER DATED 15/01/2025 it is categorically mentioned that the lessee is allowed to extract 14150 cum of sand, however the lessee is extracting beyond the permissible limit by using heavy machineries like excavators.
8. That in the Environmental clearance letter dated 15/01/2025 in condition No. 1.7 it is categorically mentioned that *“The maximum extraction quantity of sand limited to 14150 cum/annum with depth of mining 0.76 meter as per ARRS report is approved for the remaining lease period”* . In this case considering the maximum mining days of 210 in a year, per day extraction is only 67Cubic Metre and the same is not more than 4Hyva load in a day. However in the present case the lessee is extracting and transporting sand sands more than 200 Hyvas in a day engaging 5 JCB machines and beyond lease area.

9. That in the Environmental clearance letter dated 15/01/2025 in condition No. 2.4 it is categorically mentioned, *“Major approach roads shall be black topped and properly maintained after consultation with concerned BDO, Mining Officer/Tahasildar etc.”* however in the present case **no such consultation has been made by the lessee with the concerned authorities** for maintenance of the approach roads.
10. It is further submitted that in the Environmental clearance letter dated 15/01/2025 in condition No. 2.6 it is categorically mentioned that, *“Transportation of the sand through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.”* However in the present case **no such measures has been taken by the lessee so as to mitigate the air pollution and the lessee use to transport all the sand over loaded heavy vehicles through densely populated village Bhimpur.**
11. It is not out of place to mention here that in the environmental clearance letter dated 15/01/2025 under the heading of no working zone in condition No. 5.1 it is specifically mentioned that **mining within the water channel or stream flow area throughout the year is prohibited** however in the present case the **lessee use to extract sands from the water channel itself by engaging heavy machineries like excavators and transporting the same using hyvas.** Copy of the photographs showing the lessee is extracting sands from the water channel is annexed here unto as **ANNEXURE-5.**
12. It is further submitted that in the environmental clearance letter dated 15/01/2025 it is also mentioned that the **mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period.** However in the present case **due to mechanical mining the floe pattern of the river has been**

changed. Copy of the photographs suggesting obstruction to free flow of water is annexed here unto as **ANNEXURE-6.**

13. It is most humbly submitted that in the environmental clearance letter dated 15/01/2025 under the heading of transportation safeguard in condition number 5.4 it is categorically mentioned that *“No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.”* However in the present case **no such permission has been taken by the lessee** from the competent authorities for transportation of the excavated minerals through the village roads.

14. It is not out of place to mention here that in environmental clearance letter dated 15/01/2025 in condition number 7.3 it is categorically mentioned that *“The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis”* however **no such compliance report has been filed by the lessee** as verified by the Applicant from the website of MOEFCC (Parivesh).

15. It is further submitted that in environmental clearance letter dated 15/01/2025 in condition number 7.4 it is categorically mentioned that *“The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal”*. In the present **case no such compliance report has been filed by the lessee** of the quarry.

16. It is not out of place to mention here that in the environmental clearance letter dated 15/01/2025 under the heading of additional condition in condition number 5 it is specifically mentioned that *“The PP shall plant 130 of tree species like Banyan (Ficus benghalensis), Peepal (Ficus*

religiosa), *Neem* (*Azadirachta indica*), *Jamun* (*Syzygium cumini*), *Mango* (*Mangifera indica*), *Karanj*(*Pongamia pinnata*), *Arjun*(*Terminalia Arjuna*), *Jack fruit* (*Artocarpus heterophyllus*), *Siris* (*Albizia lebbek*), etc.. as part of tree plantation campaign "Ek Ped Maa Ke Naam" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.” However in the present case **no such plantation has been made by the lessee** of the quarry.

17.It is further submitted that in the environmental clearance letter dated 15/01/2025 under the heading of additional condition in condition number 7 it is specifically mentioned that “ *The Project Proponent shall uploaded/submitted six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only falling which the EC is liable to revoked*” however in the present case **no such EC compliance report has been filed by the lessee and no action has been taken by the concerned authority for violation of environmental clearance conditions.**

18.It is not out of place to mention here that the lessee is extracting the sands from the quarry in question by engaging 4-5 numbers of poclain machines and transporting through overloaded hyvas and tractors through densely populated villages. Further the lessee is operating the quarry in question during night time and during operating excessive noise is generated for which the local villagers are suffering a lot.

19. That from the google earth image of the site in question dated 27/04/2023, it is quite evident that the lessee of the quarry in question is extracting sands beyond the permissible lease area of 10acres and extracting from more than 48Acre contiguous to the lease area and the

same amounts to illegal mining. Despite of clear satellite evidence no action has been taken by the DDM and regulatory authorities. Copy of the google earth image dated 27/04/2023 suggesting mining beyond lease area is annexed here unto as **ANNEXURE-7**.

20. It is pertinent to mention here that on dated 15/12/2025 Applicant No.- 2 along with other villagers made a complaint before the DM Ganjam regarding the illegal extraction of sands from Bhimpur sand quarry by the lessee and the same has been forwarded to all other concerned authorities, however as on date no stringent action has been taken by the concerned authorities so as to take check the illegal sand mining from the Bhimpur sand quarry. Copy of the complaint dated **15/12/2025** is annexed here unto as **ANNEXURE-8**.

21. That pursuant to the complaint of villagers dated **15/12/2025** the **ADM Chatrapur on dated 08/01/2026** wrote a letter to the DDM Berhampur requesting to cause an enquiry in to the matter and take appropriate action as per law & report compliance along with your views/comments thereon to dispose off the petition on its merit with in 07 days under intimation to the petitioner. However as on date no inquiry has been conducted by the DDM Berhampur. Copy of the letter dated 08/01/2026 is annexed here unto as **ANNEXURE-9**.

22. It is further submitted that again on dated 19/02/2026 Applicant No.- 2 made a detailed representation to all the concerned authorities regarding the illegal sand extraction done by the lessee of Bhimpur sand bed, however as on date no action has been taken by the concerned authorities and the same suggests the government officials are in nexus with the lease holder/lessee of the Bhimpur sand quarry. Copy of the representation dated 19/02/2026 is annexed here unto as **ANNEXURE-10**.

23. It is not out of place to mention here that on dated 15/09/2022 Consent to establish has been granted in favor of the Private Respondent for Mining of Sand-**10,000 M³/Annum**(Maximum)over Plot No.1320, Khata No.640 over an area of 10.425 Acres/4.219Hectares, at-Bhimpur under Tahasil-Purushottampur in the district of Ganjam. That the said CTE has been granted with certain conditions among which one of the condition is that “Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.” However in the present case the Private Respondent is carrying out the mining activity by violating the above mentioned condition imposed vide CTE letter dated 15/09/2022. Copy of the CTE letter dated 15/09/2022 is annexed here unto as **ANNEXURE-11**.
24. It is further submitted that again on dated 06/04/2024 amendment CTE has been granted in favor of the Private Respondent for enhancement of Mining of Sand from **10,000 M³/Annum to 19,000 M³/Annum** (Maximum) Bhimpur No.1320, Khata No.640 over an area of 10.425 Acres/4.219 Hectares, at- Bhimpur, under Tahasil-Purushottampur conditions. in the district of Ganjam. Copy of the amended CTE dated 06/04/2024 is annexed here unto as **ANNEXURE-12**.
- 25.It is not out of place to mention here that in the amended CTE letter dated **06/04/2024** it is clearly mentioned that **“The Project Proponent should carry out Riverbed sand mining manually by engaging local laborers in force** to check over exploitation of sand at the source.” However in the present case the lessee has violated this condition and carrying out the mining activities using heavy machines.

26. It is most humbly submitted that the SPCB without inspecting compliance of the CTE conditions on the same that i.e 06/04/2024 granted CTO in favor of the Private Respondent to **extract 19,000 cum/annum sand from the quarry in question and the validity of the CTO is up to 06/09/2024**. Copy of the CTO dated 06/04/2024 is annexed here unto as **ANNEXURE-13**.
27. That the latest CTO granted in favor of the Private Respondent is of dated **25/03/2025 and the same permits to extract 14,150 CUM** of sand/annum from the quarry in question and the validity of the CTO is from 01.04.2025 to 05.09.2027 or validity of EC or validity of DSR, whichever is earlier. Copy of the CTO letter dated 25/03/2025 is annexed here unto as **ANNEXURE-14**.
28. That in the CTO letter dated 25/03/2025 under the heading of **SPECIAL CONDITION** in **condition No.20** it is specifically mentioned that **"If any public compliant is found and would be verified and if it has adverse impact on nearby villagers then consent to operate would be revoked and legal action would be undertaken."** However in the present case even after receipt of the complaint from the Applicant SPCB has not taken any action against the lessee of the Bhimapur sand quarry.
29. It is not out of place to mention here that the Mining should be restricted to single shift **only that is for 8 hours (7am to 12noon and 2pm to 5PM)** however in the present case the mining takes place all though out day and night using high-power excavators.
30. That in order to check the illegal sand mining, Government of Odisha has come out with a guideline dated 26/04/2019 where instructions for prevention of illegal sand quarrying issued from time to time. The instructions include robust monitoring mechanism, revenue and police administration shall seize the machine and vehicles, criminal

proceedings, temporary check gates, squads should be constituted, technical support of ORSAC may be taken for satellite based monitoring, all complaints of unauthorized quarrying be inquired by **Sub-Collector/Tahasildar within 72 hours** and prompt remedial measures be taken and monthly review of violation cases are suggested in the guideline and none of the points have been followed by the District Administration and Tahasildar. Copy of the Government order dated 26/04/2019 is annexed here unto as **ANNEXURE-15**.

31. That Odisha Sand Policy 2021 brought in shape of resolution dated 2/09/2021 by Revenue and Disaster Management Department, Government of Odisha for stricter monitoring of sand mining in a sustainable manner but there has been no implementation of the policy on the ground there by confining the policy to papers without any action.
32. Further the environmental clearance letter/Consent to Operate restricts that there should not be any in stream mining and in the present case the private respondent is lifting the sand from in stream of the river and obstructing the free flow of the river.
33. The vehicles carrying the sand do not cover with tarpaulin and being overloaded and thereby causing air/dust pollution. It is humbly submitted that the local people have to face many inconvenience because of uncovered tractors carrying the sand from the mining site through busy streets and populated village road of the petitioners.
34. Further the Tahasildar, Mining Officer, DDM Berhampur and local revenue administration being hand in glove with the lessee **have failed to discharge the responsibility of periodical monitoring of the sand source using Drone, Satellite as well as physical inspection**. The lessee is supposed to file monthly return of actual quantity sand extracted and same need to be verified by the DDM. It appears from the present case

no such monitoring has been done thereby the private respondent was given a free hand to loot sand worth of more than 20crores in the garb of a lease agreement. .

35.There is **No monitoring of compliance of Conditions of CTO by the Regional Office of SPCB, Berhampur** Considering the threat to the embankment, loss of revenue, violation of mining plan and standard environment clearance conditions, damages to the riparian ecology, the applicants have requested the authority to immediately enquire into the matter and take appropriate action against the Tahsildar and Revenue Staff for their dereliction in duty and apparent corruption and involvement in revenue loss to the exchequer by conducting the ground assessment of sand mining on weekly basis and obtaining the satellite information from ORSAC. The officers have failed in discharging their duties for not taking legal action to restrain the mechanical mining and plying of Hyvas and for that appropriate disciplinary proceedings is needed after due inquiry.

36.That the Procedure for Processing of Consent to Operate (CTO) Application by State Pollution Control Board, Odisha as uploaded in website of Odisha State Pollution Control Board says that **inspection of the site and compliance of CTE condition is pre-requisite**. The relevant portion is reproduced as follows:

“5. The concerned officers at HO / RO shall scrutinize the application and raise clarification to the industry online, if any deficiency / discrepancies are observed in respect of consent application or its accompaniments or fees. **Simultaneously, they will take steps for getting inspection report** so as to avoid delay and early disposal of the case.

6-The concerned officers of Regional office of OSPCB shall **conduct inspection of the industries and mines**, conduct monitoring of stack emission, ambient air quality, analysis of effluent samples etc. as per the standard procedure prepared for Air and Water sampling and analysis. They should also **verify compliance to the Consent conditions** (directions, if any) and **upload the detailed observations (inspection and monitoring reports) online”**

Further the check list prepared the board also requires compliance status of consent to establish for issuing consent to operate to a unit and the same has not been followed in the present case. Further **the CTO and CTE is issued mechanically without any inspection of the site.**

37.That after issuing CTO, the state pollution control board did nothing to ensure if the conditions in the Consent to Operate were complied in letter and spirit. The violations continue unabated and no action has been taken by the pollution control board to revoke the consent to operate and ensure that the mining activity stops.

38.That the sustainable Sand Mining Guideline 2016 suggests a Standard Environment Clearance Conditions and the measures to be adopted to check illegal mining, **however none of the measures have been adopted** such as “(i) Project Proponent must ensure that the security features of Transport Permission viz. (a) Printed on Indian Bank Association (IBA) approved Magnetic Ink Character Recognition Code (MICR) paper; (c) Unique Barcode; (d) Unique Quick Response Code (QR); (e) Fugitive Ink Background; (f) Invisible Ink Mark; (g) Void

Pantograph; (h) Watermark. (ii) **Project Proponent must ensure that the CCTV camera, Personal Computer (PC), Internet Connection, Power Back up, access control of mine lease site; and arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used at mine lease site are available.** (iii) Project Proponent must ensure the Scanning of Transport Permit or Receipt and uploading on Server. (iv) The State Mines and Geology Department should print the Transport Permits/Receipt with security features enumerated at Paragraph (i) above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with prefixed quantity, so the total quantity gets determined for the receipts issued. When the Transport Permit or Receipt barcode gets scanned and invoice is generated, the particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused. (v) The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS. (vi) In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server/call centre. (vii) The route of vehicle from source to destination should be tracked through the system using check points, Radio-

frequency identification (RFID) Tags, and Global Positioning System (GPS) tracking. (viii) The system shall enable the Authorities to develop periodic report on different parameters like daily lifting report, vehicle log/history, lifting against allocation, and total lifting. The system can be used to generate auto mails/SMS. This will enable the District Collector/Magistrate to get all the relevant details and will enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle should be tracked.

39.That the Chief Secretary, Government of Odisha on 11/11/2020 has discussed about the technical intervention such as I4MS in the line of I3MS (a software to track illegal mining in Major Minerals) to monitor the actual quantum of extraction and transportation minor minerals from source but same has been just confined to discussion and no action has been taken despite of the mandate in Sustainable Sand Mining Guideline 2016 and 2020.

40.It is further submitted that Sand Mining in Bhimpur sand bed has caused serious environmental degradation and ecological impact and Riparian ecology have been badly affected by the alarming rate of unrestricted Sand Mining which damage the river ecosystem, destruction of natural habitats of organisms living on the river beds, affects fish breeding and migration, the associated riparian habitat. It has been further submitted that there has been no monitoring by any of the respondents whether the conditions are being complied or not and that allows the private respondent to violate the norms in broad day light

41.The Hon'ble Apex Court in Deepak Kumar Case has observed that "We are of the considered view that it is highly necessary to have an effective

framework of Mining plan which will take care of all environmental issues and also evolve a long term rational and sustainable use of natural resource base and also the bio-assessment protocol. Sand Mining, it may be noted, may have an adverse effect on bio-diversity as loss of habitat caused by Sand Mining will affect various species, flora and fauna and it may also destabilize the soil structure of river banks and often leaves isolated islands. We find that, taking note of those technical, scientific and environmental matters, MoEFCC, Government of India, issued various recommendations in March 2010 followed by the Model Rules, 2010 framed by the Ministry of Mines which have to be given effect to, inculcating the spirit of Article 48A, Article 51A(g) read with Article 21 of the Constitution.

42. That while upholding the Criminal Prosecution in one illegal sand mining case namely **Jayant Vs State of Madhya Pradesh**, Criminal Appeal No 824-825 of 2020, Hon^{ble} Supreme Court on 3rd December 2020 has opined that violators cannot be permitted to go scot free on payment of penalty only. There must be some stringent provisions which may have deterrent effect so that the violators may think twice before committing such offences and before causing damage to the earth and the nature.

GROUNDS

A. That the Sand mining is permissible only by Manual Method but the use of mechanical methods/earth movers are in violation of the Mining plan, Environmental Clearance Conditions and Consent to Operate conditions and Sustainable Sand Mining Management Guideline 2016 and Enforcement and Monitoring of Sand Mining Guidelines 2020, Odisha Minor Mineral Concession Rules 2016, EIA Notification 2006 and Amendment 2016, Sand Mining Framework 2018 by Ministry of Mines, Govt of India

- B. That the unscientific mining by obstructing the free flow of river by creating artificial bunds in the river is violation of approved mining plan and warrants revocation of lease agreement and suspension of mining
- C. That the ongoing sand mining is against the Precautionary Principle and Environment Impact Assessment Notification 2006 and subsequent amendments.
- D. That the private respondent has mined out more sand than the permissible limit and hence warrants stoppage of mining
- E. That transportation of sand loaded heavy vehicles through village jeopardizing the safety of thousands of people and school going children warrant prohibition of such transportation. Further road not meant for heavy vehicles requires carrying capacity study of the road and particularly stoppage of such vehicular transportation.
- F. Mining during monsoon season is against the sustainable sand mining guideline 2016 and standard river bed mining conditions.
- G. That the State Respondents and the Regulatory Authorities like state Pollution Control Board and SEIAA have failed to discharge their duties and hence requires intervention of this Hon'ble Tribunal for an appropriate order to check the illegal mining
- H. That the Tahasildar being hand in glove with the lessee has resulted in huge loss of revenue to the state exchequer and warrants appropriate action
- I. That violation of EC condition is an offence under Section 15 of EP Act and warrants prosecution against the Lessee and the Tahasildar under Section 19 of EP Act 1986

LIMITATION

That there is a continuing cause of action due to the ongoing illegal sand mining, and the Applicant has approached all concerned authorities on dated 19/02/2026 hence the present application is not barred by limitation

INTERIM PRAYER

The Hon'ble Tribunal may please to constitute a High level Independent Committee with the help of ORSAC to assess a) Cost of Sand b) Cost of ecological restoration and environment compensation. c) Net present value of the future ecosystem services foregone and **restrain the Private Respondent from mining in river bed till disposal of the application**

PRAYER

The applicants humbly prays the Hon'ble Tribunal to issue following directions to the respondents

- i. Direct the SEIAA and SPCB to revoke the EC and CTO for violation of Environment Clearance and Consent to Operate conditions
- ii. Direct the District Collector/DDM Berhampur to initiate Criminal Proceedings against the Private Respondent for causing loss to the exchequer and violation of terms of mining lease and realise the environment compensation and cost of the mined out sand from the private respondent(lessee).
- iii. Direct the Deputy Director of Mines (DDM) to conduct a comprehensive assessment of the total mineral excavated by the lessee from the date of Environmental Clearance to till date. This assessment must include extraction within the sanctioned lease boundaries as well as excavation beyond the lease area.
- iv. Fix the accountability of Government Respondents for lapses on their part for their inaction in enforcing the laws regulating the sand mining.
- v. Call for a status report from Chief Secretary on implementation of **Enforcement and Monitoring Guidelines for sand mining 2020**, and mechanism to monitor exact quantity of sand extracted and transported from a source

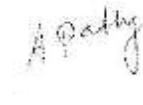

- vi. Direct the Chief Secretary to make sure GPS TRACKING OF VEHICLES and CCTV at the sand sources connected to a central server MANDATORY FOR MINING OPERATION for all sand mining leases.

And may further be pleased to pass any other order(s) as deemed fit and proper;

BHUBANESWAR

Applicant Through

08/05/2026



Advocate

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.- OF 2026

IN THE MATTER OF:

TUNA DAS AND ANOTHER

APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS....

RESPONDENTS

AFFIDAVIT

08 MAY 2026

I, **Rajani Kanta Padhy**, C/o- Hadu Padhy, aged about 58 years, At - Sikiri, Po- Hinjilicut, Dist- Ganjam, Pin- 761102, do hereby solemnly affirm, and declare as under:

1. That I am the Applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

Rajani Kanta Padhy
DEPONENT

VERIFICATION

Verified on this 08 MAY 2026.....2026 at Amor.....that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
Padhy 0-10/8/23
Advocate

Rajani Kanta Padhy
DEPONENT



The above named deponent(s) duly identified by Sri. *[Signature]* Advocate, Bhubaneswar appears before me on 08/05/2026 at Amor A.M./P.M. *[Signature]* with the contents of this affidavit are true to the best of his / her / their knowledge and belief

deponent(s) *[Signature]* Notary, Bhubaneswar

JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. ON-86/2012
Mob No. 79-858121

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Orissa)

To,

The TAHASILDAR
 TAHASILDAR PURUSHOTTAMPUR
 At/Po-TAHASIL OFFICE,PURUSHOTTAMPUR -761018

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/MIN/241098/2021 dated 30 Nov 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|---|---------------------------|
| 1. EC Identification No. | EC22B001OR143015 |
| 2. File No. | 241098/91-MINB2/11-2021 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BHIMPUR SAND BED |
| 7. Name of Company/Organization | TAHASILDAR PURUSHOTTAMPUR |
| 8. Location of Project | Orissa |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 07/05/2022

(e-signed)
 Sri Susanta Nanda
 Member Secretary
 SEIAA - (Orissa)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ODISHA, BHUBANESWAR**

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No _____

Dt. _____

SEIAA File No: 241098/91-MINB2/11-2021

Project: Application of Tahasildar, Purushottampur for mining of Sand from Bhimpur Sand Bed over an area of 10.425 Acres or 4.219 Ha in the village- Bhimpur, Tahasil-Purushottampur, District- Ganjam -Environmental Clearance reg.

Ref: Your online application dated 30.11.2021 for issue of EC vide File No: SIA/OR/MIN/241098/2021

Sir,

This has reference to your online application seeking environmental clearance of the mining project for mining of Sand from Bhimpur Sand Bed over an area of 10.425 Acres or 4.219 Ha in the village- Bhimpur, Tahasil-Purushottampur, District- Ganjam. The proposal falls in the category 1(a)- 'Mining of minerals' in the schedule of EIA Notification, 2006 as amended from time to time. The proposal has been appraised on the basis of the documents enclosed with the application, such as Form-2, supported by other necessary documents, namely the form-1, PFR, DSR, EMP, Approved Mining Plan and Checklist.

2. **The proposed activities in a nut shell as observed are as follows: -**

- a. This is a proposal for mining of sand from Bhimpur Sand Bed lying in the Rushikulya River bed located at village- Bhimpur, Tahasil-Purushottampur, District- Ganjam, over lease area of 10.425 Acres or 4.219 Ha.
- b. The mine area is a part of the Survey of India Toposheet No. 74A/14 & 74A/15 bounded by Latitude: 19°30'17.07" N to 19°30'23.85" N and Longitude: 84°50'59.32" E to 84°51'07.55" E.
- c. The mining lease is an identified sairat source in the DSR. The Bhimpur Sand Bed sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar,

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Purushottampur to the successful bidder(lessee) on the basis of public auction for a lease period of 5 years.

- d. The mining plan of the mining project prepared has been approved by Deputy Director of Geology, Directorate of Geology, Bhubaneswar on 28.12.2020.
 - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 77845cum of sand, when extracted upto a depth of 2.5 m. No study of the annual rate of replenishment of sand has been done for the sairat source which is a pre requisite as per the guidelines of sustainable sand mining management issued by the MoEF & CC, Govt. of India, and as per orders dated 13.09.2018 of the Hon'ble NGT.
 - f. The project proponent has also not furnished the width of the river, nor the alignment of the extraction path for sand transportation. As reported by the tahasildar, a river bridge is at a distance of 1.5Km away from the mining lease area.
 - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
 - h. As per the approved mining plan submitted, it is observed that sand from the quarry will be extracted upto a depth of 2.5 meter with annual extraction of sand not exceeding 65000cum, maximum production capacity during the valid lease period.
3. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5ha.
 4. The proposal is duly appraised by the SEAC in its meeting held on 05.01.2022. The SEAC have recommended for grant of EC for the project valid upto the lease period stipulating various conditions.
 5. The Environmental Clearance (EC) is accordingly granted to the proposed activity of sand mining subject to the following conditions and stipulations. The EC shall take

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effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

6. The Tahasildar, Purushottampur who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

7. Stipulated Conditions:

- 7.1 This Environmental Clearance is given with a condition that "maximum depth of digging of sand shall be 1.25m and maximum quantity of extraction of sand shall be 10000 cum in the 1st year, pending submission of rate of replenishment study at site. Rate of replenishment study at the site shall be conducted and report submitted by November, 2022 as per prescribed method(enclosed as Annexure)". The boundary pillars of no mining zone and mining lease area boundary have to be geo-tagged and monitoring of sand extraction has to be rigorously done by the Tahasildar. The village road be repaired if used for transport of sand quarry by PP.
- 7.2 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time. This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.
- 7.3 The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.

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- 7.4 The project proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.
- 7.1 Any change in the plan or quantity to be produced shall require prior approval of SEIAA. The detailed production of sand from the lease area of each year shall be submitted in tabular form during submission of compliance report.
- 7.5 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the said bridge and it may extend upto 500 meters in sensitive locations. The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.
- 7.6 The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent and photographs of proof of the same shall be submitted along with six monthly compliance report.
- 7.7 The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 7.8 Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
- 7.9 Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- 7.10 The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
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- 7.11 No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat/BDO and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
- 7.12 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 7.13 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
- 7.14 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat. Photographs of proof showing the plantation shall be submitted along with compliance report.
- 7.15 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
- 7.16 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
- 7.17 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of

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implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.

- 7.18 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 7.19 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked. The proponent shall also upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions. The concerned Tahasildar shall ensure the uploading of EC compliance report in the parivesh portal by the project proponent.
- 7.20 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 7.21 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
- 7.22 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 7.23 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be. A Copy of the environmental clearance letter can be downloaded from the Ministry portal (www.parivesh.nic.in).
- 7.24 A copy of this Environmental Clearance letter shall be displayed on the website of the Odisha State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- 7.25 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 7.26 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.

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- 7.27 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 7.28 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 7.29 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 7.30 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,


Member Secretary

Memo No _____ /Dt. _____

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Chatrapur, Ganjam/ Sub Collector, Chatrapur/ Tahasildar, Purushottampur for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

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Member Secretary



**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ODISHA, BHUBANESWAR**

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No. 4774/SEIAA

Dt. 30.06.2022

File No. SIA/OR/MIN/271669/2022

To Smt. Janaki Devi Mishra
W/o- Sri Gangadhar Mishra
At-Plot No. 1733/6774, Jagmohan Nagar
Ps-Khandagiri, Tahasil-Bhubaneswar
Dist-Khordha

Sub: Proposal for **Transfer of Environmental Clearance** of Bhimpur river sand bed over an area of 10.425 Acres or 4.219 Hectares in village Bhimpur under Purushottampur Tahasil of Ganjam District from the name Tahasildar, Purushottampur to Smt. Janaki Devi Mishra -reg.

Ref: (i) EC letter no. EC22B001OR143015 dated 07.05.2022
(ii) Your letter no. 92/Sairat dated 06.01.2022
(iii) Online proposal No. SIA/OR/MIN/271669/2022 dtd.13.06.2022

Sir

Kindly refer your online application on dated 13.06.2022, where in you have requested for transfer of environmental clearance granted by SEIAA, Odisha vide letter no. EC22B001OR143015 dated 07.05.2022 issued earlier in favour of Tahasildar, Purushottampur, Ganjam.

As submitted by the Tahasildar, it is noted that EC was obtained for Bhimpur River Sand Bed for a period of 5 years in favour of Tahasildar, Purushottampur vide the above mentioned EC letter under reference. Now, the said sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of Smt. Janaki Devi Mishra, Successful Bidder under the provision of OMMC Rules, 2016 for operationalization of the sairat source.

The proposal was registered in PARIVESH Portal on dated 13.06.2022 with required documents and the Authority decided that EC be transferred favour of Smt. Janaki Devi Mishra as recommended by Tahasildar and the new Project Proponent has to submit the detailed compliance report on all EC conditions on half yearly basis.

The SEIAA has no objection for transfer of environmental clearance accorded by SEIAA's letter no. EC22B001OR143015 dated 07.05.2022 in the name of Smt. Janaki Devi Mishra with the same terms and conditions under which prior environmental clearance was initially granted and for the same validity period subject to satisfactory compliance to all the stipulated terms and conditions of EC along with the specific conditions mentioned below:

- 1) The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. As per the MOEF&CC, Govt. of India's Enforcement and Monitoring Guideline for Sand Mining, 2020, there are two methods prescribed for the study of rate of replenishment of sand on a stretch of river bed. These are (1) physical survey of the field by the conventional method and (2) use of UAV / Drone and other image data processing techniques. The second method UAV/ Drone method is the one which has been found suitable for the above purpose, and recommended by the ORSAC, Bhubaneswar and There are some organization in Odisha state who are empanel by ORSAC to conduct such survey. The details of UAV / Drone method is attached a separate sheet. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area.
- 2) Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31st December, 2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.
- 3) The PP is allowed to extract sand shall not exceed **10000 cum**, with depth **1.25 meter** in the first year. In case any change is proposed in the scope and limit of the project, the project proponent shall obtain fresh prior environmental clearance.
- 4) The Environmental Management Plan(EMP) shall be created for individual lease and the fund shall be kept in a single account and be implemented by the concerned Tahasildar to ensure the compliance with environmental conditions specified for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity. All mining activity shall be done in scientific manner to safeguard degradation of environment. All the individual lease holders of the Tahasil shall



implement the EMP as proposed. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his jurisdiction.

- 5) The project proponent shall submit the real time photographs (geo-coordinate) of sand bed area, plantation activity (i.e. with mentioning no. of species and its survival rate), photographs during data collection for replenishment study of sand bed both pre and post monsoon period.
- 6) The project proponent shall submit half yearly compliance report of EC conditions with mentioning yearly production, replenishment rate of sand and geo-coordinate photographs of demarcated lease area and with details compliance of Environmental Management Plan (EMP).



Yours faithfully,



Member Secretary

Memo No 4775/SEIAA /Dt. 30.06.2022

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. **Copy to the Collector /Sub Collector, Ganjam and Tahasildar, Purushottampur** for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.




Member Secretary



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

File No. SIA/OR/MIN/296468/2023

Dated 21st July, 2023
Bhubaneswar

To

Smt. Janaki Devi Mishra
W/o-Sri Gangadhar Mishra
At-Plot No. 1733/6774, Jagamohan Nagar
Ps-Khandagiri, Tahasil-Bhubaneswar, Dist-Khordha

Sub: Proposal for Amendment of Environmental Clearance of Bhimpur Sand Bed over an area of 10.425 acres or 4.219 hectares in village Bhimpur under Purushottampur Tahasil of Ganjam District in favour of Smt. Janaki Devi Mishra -reg.

Ref: (i) EC letter no./EC identification no. EC22B001OR143015 dated 07.05.2022 and EC transfer vide letter no. 4774/SEIAA dated 30.06.2022
(ii) Online Application no. SIA/OR/MIN/296468/2023 dtd.07.01.2023

Sir/Madam,

This has reference to your online application no. SIA/OR/MIN/296468/2023 dated 07.01.2023, wherein you have requested for amendment (i.e. amendment of EC regard to annual production of sand as per replenishment study report) of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. EC22B001OR143015 dated 07.05.2022 in favour of Tahasildar, Purushottampur and later EC transfer vide letter no. 4774/SEIAA dated 30.06.2022 in favour of Smt. Janaki Devi Mishra, the lessee/successful bidder.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 127th meeting held on 12.07.2023, 13.07.2023 & 14.07.2023 in accordance with the EIA Notification, 2006 as amended from time to time and the following points are noted;

- (i) This is a proposal for amendment of EC of Bhimpur Sand Bed over an area of 10.425 acres or 4.219 hectares in village Bhimpur under Purushottampur Tahasil of Ganjam District.
- (ii) The project proponent has obtained EC from SEIAA, Odisha vide EC letter no. EC22B001OR143015 dated 07.05.2022 in favour of Tahasildar, Purushottampur and later EC transfer vide letter no. 4774/SEIAA dated 30.06.2022 in favour of Smt. Janaki Devi Mishra, the lessee/successful bidder for mining of sand from Bhimpur Sand Bed over an area of 10.425 acres or 4.219 hectares in village Bhimpur under Purushottampur Tahasil of Ganjam District.



40
**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

- (iii) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand was **77845 cum** with depth of sand deposition was 2.0 meter and proposed for annual extraction-**65000 cum**.
 - (iv) The SEIAA also granted EC for 1st year production **10000 cum with 1.25 meters depth of mining**.
 - (v) There is an EC conditions point no. 9.1 to 9.2 in page no. 04 that "Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. 31st December, 2022 if satisfactory replenishment study report is not submitted."
 - (vi) The PP has mentioned that only **3000 cum** of sand extracted has been extracted for 1st year lease period.
 - (vii) The replenishment study report submitted was done through drone method by the NABET consultant M/s. P & M Solution and mentioned that the pre-monsoon RL is 17 and post-monsoon RL is 17.78 and accordingly, volume of sand replenished after post-monsoon **24287.64 cum**. Proposed production for next year lease period is **65000 cum**.
 - (viii) Documents submitted for amendment of EC;
 - a. Form No. 4 for amendment of Environmental Clearance,
 - b. Replenishment study report
3. The proposal was placed in the proposal was placed in the SEAC meeting held on **28th & 30th June 2023** and the SEAC **recommended** the following observation: -
- (i) The SEAC decided to recommend quantity actually replenished as per study report (24287.64 cum/year) till receipt of next replenishment study report.
4. Amendment of Environmental Clearance (EC) of Bhimpur Sand Bed issued vide SEIAA, Odisha EC identification no. EC22B001OR143015 dated 07.05.2022 in favour of Smt. Janaki Devi Mishra is allowed to extract **19000 cum** of sand from the lease area in 2nd year lease period. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with following additional stipulation:
- Additional stipulation**
- (i) The PP is required to submit Annual Rate of Replenishment Study (ARRS) report by 31st March 2025 through ORSAC empanel agency.
 - (ii) The validity of EC is for 2nd year or validity of DSR or validity of lease period, whichever is earlier.
 - (iii) The Grant of EC for further period will be considered after submission of approved DSR by SEIAA as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
 - (iv) The Project proponent shall follow Enforcement & Monitoring Guideline for sand mining-2020 before and during operation of quarry.




**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

- (v) The Project Proponent (lease holder) shall deposit Rs.2,50,000/-, with the respective District Environment Society for raising 500 plants (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining to quarry.

In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,


Member Secretary

Encl: Copy of the Original EC

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to Director of Mines, Steel & Mines Dept., Govt. of Odisha for information and necessary action.
8. Copy to the Collector/Sub Collector, Ganjam and Tahasildar Purushottampur for information and necessary action.
9. Chairman/Member / Member Secretary, SEIAA for information.
10. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
11. Guard file for record.


Member Secretary



File No.: 475600/247-MIN/05-2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 15/01/2025



To,

Smt. Janaki Devi Mishra
C/o - Sri M. Ravi Kumar, S/o - M. Narashima Murty, Flat no. 403, Bhaba Residency, Bhaba Nagar, 1st Lane, Berhampur, Dist- Ganjam, Odisha. Pin-760002
budurasand@gmail.com

Subject: Amendment in Environmental Clearance (EC) Identification No. – EC22B001OR143015 dated 07.05.2022 granted to the project of Bhimpur Sand Bed under the provision of the EIA Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/475600/2024 dated 25/05/2024 for grant of an amendment in prior Environmental Clearance (EC) to the project of Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, State Odisha in respect of extraction quantity of sand based on the Annual Rate of Replenishment Study (ARRS) to Smt. Janaki Devi Mishra under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107OR5170844A
(ii) File No.	475600/247-MIN/05-2024
(iii) Clearance Type	Amendment in EC
(iv) Category	B2
(v) Schedule No./ Project Activity	1(a) Mining of minerals Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, State Odisha.
(vii) Name of Project	
(viii) Location of Project (District, State)	GANJAM, ODISHA
(ix) Issuing Authority	SEIAA, Odisha
(x) EC Date	25/05/2024
(xii) Applicability of General Conditions	NO
(xiii) Status of implementation of the project	Operational conditions

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-4 (Part A, B & C) were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 26.02.2024. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above or through the following web link [click here](#).

5. The brief about the reasons for an amendment requested along with the brief on the salient features of the project as submitted by the project proponent in Form- 4 (Part A, B & C) and as presented before SEAC and the details of the amendment of EC are annexed as **Annexure- 2**.

6. The proposal was placed in the SEAC meeting held on 26.02.2024 under the provisions of EIA Notification 2006 and its subsequent amendments and after detailed deliberations in the matter and the SEAC decided to recommend the proposal for Sand mining may be allowed for 14199 cum subject to approval of revised Mining plan.

7. The SEIAA, Odisha has examined the proposal in 181st meeting held on 16.12.2024 in accordance with the extant provisions of the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC and hereby accords amendment in Environment Clearance Identification No.– EC22B001OR143015 dated 07.05.2022 for the instant proposal of Bhimpur Sand Bed to Smt. Janaki Devi Mishra is **allowed** for extraction quantity of sand **14150 cum** per annum with depth of mining 0.76 m for the balance lease period under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions, general instructions issued vide EC letter dated 07/05/2022 and following additional specific conditions as mentioned in **Annexure-1**. The other stipulated terms and conditions of the original EC letter initially granted remains same.

Stipulations

Sl. Descriptions	Stipulation
(i) Lease Area:	10.425 Acres or 4.219 Ha.
(ii) No Mining Zone:	(i). The PP shall maintain safety and stability of Riverbanks i.e. 3 meter or 10% of river width whichever is more for protection of river bank and (ii). 7.5-meter safety zone from all sides of lease boundary. (iii). No stream should be diverted for the purpose of sand mining. No natural water course and/or water resources are obstructed due to mining operations.
(iii) Maximum Depth of Mining:	0.76 meter as per the approved mining plan
(iv) Method of Mining:	Semi-mechanized as approved modified mining plan
(v) Permitted Quantity:	14150 cum/annum as per ARRS report
(vi) Validity Period of EC:	The validity of EC is 5 years or validity for the lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less
(vii) ARRS report	The PP shall carry out the ARRS study through a NABET or ORSAC empanelled agency in subsequent year and submit to SEIAA, Odisha.

8. This issues with the approval of the Competent Authority.

Copy To

1. Principal Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Chairman/Member/Member Secretary, SEIAA for information.

7. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
8. Collector & DM, Ganjam, Sub-Collector, Ganjam, Deputy Director of Mines, Ganjam, DFO, Berhampur, RO, SPCB, Berhampur, Tahasildar, Purushottampur/Mining Officer, Ganjam for Information and necessary action.
9. Guard file for record/Website/Parivesh Portal

Annexure 1**Specific EC Conditions for (Mining Of Minerals)****1. Specific Conditions**

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee. 2. In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured. 3. The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey be superimposed on the cadastral map. 4. Plantation programme to be completed within the first two years and to be maintained in remaining years. 5. The Project proponent shall follow Sustainable Sand Mining Guidelines, 2020. 6. The proponent shall provide Bio- toilet for the workers. 7. Project Proponent shall not disturb the water course during mining.

Standard EC Conditions for (Mining of minerals)**1. Statutory Compliance**

S. No	EC Conditions
1.1	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.3	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.4	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.

S. No	EC Conditions
1.5	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.6	Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.7	The maximum extraction quantity of sand limited to 14150 cum/annum with depth of mining 0.76 meter as per ARRS report is approved for the remaining lease period
1.8	The EC is valid for the balance lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less.

2. Air Quality Monitoring And Mitigation Measure

S. No	EC Conditions
2.1	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO ₂ and NO _x . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
2.2	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
2.3	Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
2.4	Major approach roads shall be black topped and properly maintained after consultation with concerned BDO, Mining Officer/Tahasildar etc.
2.5	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.
2.6	The transportation of sand shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the sand through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
2.7	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged

S. No	EC Conditions
	in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
2.8	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
2.9	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.
2.10	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
2.11	PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.
2.12	Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuos AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report.

3. Water Quality Monitoring And Mitigation Measures

S. No	EC Conditions
3.1	No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.

4. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
4.1	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

5. Mining Plan

S. No	EC Conditions
5.1	No Working Zone: - The lessee shall ensure that no sand mining is carried out in the areas as specified below: -

S. No	EC Conditions
	<ul style="list-style-type: none"> • During the rainy season; • Within the water channel or stream flow area throughout the year; • Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply/irrigation scheme, 100 meter from the edge of National Highway and railway line, 50 meter from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meter from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee. • The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period. • No stream shall be diverted for the purpose of sand mining and no natural water course shall be obstructed. • Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purposes. • The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
5.2	Mining shall be carried out under strict adherence to provisions of OMMC Rules 2016 and amendment therein, Sustainable Sand Mining Management Guidelines 2016, Enforcement and Monitoring Guidelines for Sand Mining 2020 and as per EC conditions.
5.3	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the SEIAA, Odisha.
5.4	<p>Transport Safeguards:</p> <ul style="list-style-type: none"> • No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. • Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. • Project proponents shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. • Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed. • The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/ Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks. • Water spraying should be made on the village road to control particulate matter (dust particles)

S. No	EC Conditions
	pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
5.5	Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.
5.6	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
5.7	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.
5.8	Transportation by Railway Siding shall be developed to avoid transportation by Road

6. Public Hearing And Human Health Issues

S. No	EC Conditions
6.1	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius

7. Miscellaneous

S. No	EC Conditions
7.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
7.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
7.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
7.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
7.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

S. No	EC Conditions
7.6	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
7.7	The project proponent shall abide by all the commitments and recommendations made in the EMP report, commitment made during their presentation to the State Level Expert Appraisal Committee.
7.8	No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, Odisha.
7.9	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
7.10	The SEIAA, Odisha may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
7.11	The SEIAA, Odisha reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
7.12	The compliance of EC conditions of said quarry shall be monitored by DEIAA, concerned lease granting Authority either Mining Officer or Tahasildar, RO, SPCB, Odisha and Integrated Regional Office of MoEFCC, Bhubaneswar as per MoEF & CC, Govt. of India S.O. 141(E) in EIA Notification dated 15.01.2016
7.13	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
7.14	The proponent shall abide by all the commitments and recommendations made in the EMP report and also that during presentation to the SEAC. All the commitments made on the issues raised during EC application shall also be implemented in letter and spirit.
7.15	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
7.16	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
7.17	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

Additional EC Conditions

1. The maximum extraction quantity of sand limited to **14150 cum/annum** with depth of mining 0.76 meter as per ARRS report is approved for the remaining lease period.
2. The EC is valid for the balance lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less.
3. The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency in subsequent years and submit the report to SEIAA, Odisha.
4. The PP shall implement the EMP with a budgetary allocation of **Rs.1.30 Lakh/annum** as proposed in the EMP report during EC application.
5. The PP shall plant **130 of tree species** like Banyan (*Ficus benghalensis*), Peepal (*Ficus religiosa*), Neem (*Azadirachta indica*), Jamun (*Syzygium cumini*), Mango (*Mangifera indica*), Karanj(*Pongamia pinnata*), Arjun(*Terminalia Arjuna*), Jack fruit (*Artocarpus heterophyllus*), Siris (*Albizia lebbeck*), etc.. as part of tree plantation campaign "**Ek Ped Maa Ke Naam**" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.
6. The compliance of EC conditions of said quarry shall be monitored by DEIAA, concerned lease granting Authority either Mining Officer or Tahasildar, RO, SPCB, Odisha and Integrated Regional Office of MoEFCC, Bhubaneswar as per MoEF & CC, Govt. of India S.O. 141(E) in EIA Notification dated 15.01.2016.
7. The Project Proponent shall uploaded/submitted six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only falling which the EC is liable to revoked



1. Proposal in brief:

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- (i) This is a proposal for amendment of EC of Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, State Odisha.
- (ii) The project proponent has obtained EC from SEIAA, Odisha vide EC letter no. EC Identification No. – EC22B001OR143015 dated 07.05.2022 for Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, State Odisha.
- (iii) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand was 77845 cum with depth of sand deposition was 2.5 meter and proposed for annual extraction-65000 cum.
- (iv) The SEIAA allowed 10000 cum of sand for 1st year production with depth of mining 1.25 m.
- (v) There is an EC conditions point no. 7.1 to 7.2 in page no. 04 that “Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e., after November, 2022, if satisfactory replenishment study report is not submitted.”
- (vi) Transfer of EC was issued vide letter no. 4774/SEIAA dated 30.06.2022 in favour of Smt. Janaki Devi Mishra.
- (vii) Amendment of Ec was issued on dated 21.07.2023 and quantity of sand 19000 cum has been allowed for 2nd year production.
- (viii) The PP has mentioned 10000 cum of sand has been extracted from the source in 1st and 2nd year and 19000 cum in 3rd year.
- (ix) The PP has submitted replenishment study report was done by the M/s. Geocon Survey Pvt. Ltd. (ORSAC Empanelment Agencies) with mentioned that Pre-Monsoon standard elevation = 17.83m, post-monsoon standard elevation =18.59m and quantity of sand replenished = **23665 cum** and proposed production is 7330.8 cum. Further the PP has submitted the revised ARRS report with mentioned that The Replenished sand thickness is calculated 0.76 m. So, the proponent now revised the RSR and asked for 60% (i.e.14199 cum) of mineable reserve to extract. All the calculations are alright and documents like maps, images and mRL are given with contour elevation.
- (x) Any deficiencies/omission have been noticed in the above documents- Nil

2. **Whether SEAC recommended the proposal** – The proposal was placed in the SEAC meeting held on 26.02. 2024 and the SEAC recommended the following:

- i) Replenished study was carried out by drone method. Initially the proponent had asked for 19000 cum sand extraction which was 80% of mineable reserve (23665 cum).
- ii) The Replenished sand thickness is calculated 0.76 m. So, the proponent now revised the RSR and asked for 60% (i.e.14199 cum) of mineable reserve to extract. All the calculations are alright and documents like maps, images and mRL are given with contour elevation.
- iii) The SEAC decided to recommend the proposal as per the Replenishment Study Report with **14199 cum** of sand subject to modification of Mining Plan.

BELOW ATTACHED PHOTOGRAPH SUGGESTS THE LESSEE IS EXTRACTING SANDS FROM THE WATER CHANNEL



13/02/2026 10:22 am GMT+5

Main Road Burutulu Odisha

Lat: 19.5092

Long: 84.836426

BELOW ATTACHED PHOTOGRAPH SUGGESTS THE LESSEE IS EXTRACTING SANDS USING HEAVY MACHINES WHILE THE ENVIRONMENTAL CLEARANCE PERMITS MANUAL MINING



13/02/2026 10:18 am GMT+5

Main Road Burutulu Odisha

Lat: 19.509941

Long: 84.836426

BELOW ATTACHED PHOTOGRAPH SUGGESTS THE LESSEE IS EXTRACTING SANDS USING HEAVY MACHINES WHILE THE ENVIRONMENTAL CLEARANCE PERMITS MANUAL MINING



BELOW ATTACHED PHOTOGRAPH SUGGESTS THE LESSEE IS EXTRACTING SANDS USING HEAVY MACHINES WHILE THE ENVIRONMENTAL CLEARANCE PERMITS MANUAL MINING



BELOW ATTACHED PHOTOGRAPH SUGGESTS THE LESSEE IS EXTRACTING SANDS USING HEAVY MACHINES WHILE THE ENVIRONMENTAL CLEARANCE PERMITS MANUAL MINING







GPS Map Camera



Bhimpur, Odisha, India 
Gr4r+8xp, Dhoba Street, Bhimpur, Odisha
761018, India
Lat 19.504137° Long 84.841087°
Monday, 20/04/2026 05:40 PM GMT +05:30

BELOW ATTACHED PHOTOGRAPH SUGGESTS THE LESSEE IS OBSTRUCTING FREE FLOW OF WATER FOR MINING ACTIVITY



BELOW ATTACHED PHOTOGRAPH SUGGESTS THE LESSEE IS OBSTRUCTING FREE FLOW OF WATER FOR MINING ACTIVITY



BELOW ATTACHED PHOTOGRAPH SUGGESTS THE LESSEE IS OBSTRUCTING FREE FLOW OF WATER FOR MINING ACTIVITY



BELOW ATTACHED GOOGLE EARTH IMAGE SUGGESTS THE LESSEE HAS EXTRACTED SANDS FROM AN AREA OF 48.35 ACRES WHILE THE ENVIRONMENTAL CLEARANCE PERMITS FOR EXTRACTION OF SANDS FROM AN AREA OF 10.425 Acres.



BELOW ATTACHED GOOGLE EARTH IMAGE SUGGESTS THE LESSEE IS EXTRACTING SANDS BEYOND THE LEASE AREA AND ALSO USING HEAVY MACHINES FOR MINING ACTIVITY.



TO
The Collector cum District Magistrate
Ganjam Chhatrapur.

Subject:- Complain against him illegal sand lifting from Khata No-642 Plot No-1306 (grochar) Bhimpur G.P and khata no-1561 Plot no-4073 Ashoknagar (Pandarakhalli) Pandia G.P Both are under purushottampur Tahasil.

Respected Sir,

We the people of pandia gram panchayat with due respect herewith inform you that K RABI KUMR got permission to lift sand from khata no 640 plot no 1320 but after lifting from his area he has lifted other area .If any one raise voice against his illegal act the lessee harming him with his personal antisocial people .Therefore no one dare to raise voice against him . sir being citizen of Odisha we have right to make objection on his illegal lifting in Bhimapur G.P , he is also lifting from our G.P with khat no 1561 plot no 4073 without any permission and also government losses revenue .

Hence we request you be kind enough save government revenue and penalize with drown enquire also take action as per law.

Sir if you remain silence without taking action against criminal before dt 04/01/2026 thereafter we will be bound to go for strike from 05/01/2026.

TANKING YOU

Yours Faithfully
People of Pandia

gram panchayat
Copy to:-

1. Deputy Director, Steel and Mines
Berhampur, Division
2. SP Ganjam
3. IIC Chhatrapur
4. medical officer ,chatrapur
5. Local Media

Date :15/12/2025

Place: Chhatrapur



Ravindra Saha
Bijay Kumar Behera
Pratibha Behera
Smt. Smt. Smt.
Smt. Smt. Smt.
Smt. Smt. Smt.

1. Tuna Das (Ex chairman)
2. Shyamsundar Das
3. Smt. Smt. Smt.
4. Hunu Baditya
5. Kinga pangha
6. Prathia Behera
7. Smt. Smt. Smt.
8. Divakar PADI
9. Moolay
10. Mitu Sahu
11. Kuna Dadhi

15/12-2025
Steno to
A.D.M. (Rev) Ganjam



OFFICE OF THE
COLLECTOR & DISTRICT MAGISTRATE GANJAM, CHATRAPUR
(Grievance Cell)

L.NO.: 26 /Grievance

DATE:- 08/01/26

XXXXV- 25/2026

To, The Deputy Director,Mines

Berhampur

Sub: Regarding grievance petition filed by Sri Rajani Kanta Padhy and others,Pandia G.P,Purushottampur, Dist-Ganjam.

Sir,

Enclosed please find herewith the grievance petition filed by Sri Rajani Kanta Padhy and others,Pandia G.P,Purushottampur, Dist.-Ganjam which is self explanatory.

You are requested to cause an enquiry in to the matter and take appropriate action as per law & report compliance along with your views/comments thereon to dispose off the petition on its merit with in 07 days under intimation to the petitioner.

This is for your information and necessary action.

Yours faithfully,
Signature valid

Encl: As above.

Signed by: Pramo Kumar
Prusty,
Add. District Magistrate
Collectorate Office Ganjam
Date:07-Jan-2026 14:00:11
Ganjam, Chatrapur.

Memo No. 27

Dated: 08/01/26

Copy to Sri Rajani Kanta Padhy and others,Pandia G.P, Purushottampur, Dist-Ganjam for information.

Signature valid
Add. District Magistrate
Signed by: Pramo Kumar
Prusty,
Ganjam, Chatrapur
Collectorate Office Ganjam
Date:07-Jan-2026 14:00:11



To,

DATE- 19/02/2026

1. **Member Secretary, State Environment Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX, 751022** Email: seiaaodisha@gmail.com, MS-SEIAA-OR@gov.in
2. **Member Secretary, Odisha State Pollution Control Board, At/Po- A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha** Email: paribesh1@ospcboard.org, member.secy@ospcboard.org
3. **District Collector, Ganjam, At/Po- Office of the Collector and District Magistrate, Ganjam, At/Po- Chatrapur, District- Ganjam, PIN - 761020, Odisha:** dm-ganjam@nic.in
4. **Deputy Director of Mines (Ganjam Circle) Berhampur, At/Po- near Baidyanathpur Police Station/Post Office, Berhampur, District Ganjam, Odisha, 760004, Email-** mo.berhmapur@orissaminerals.gov.in
5. **Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar – 751023, Email:** roez.bsr-mef@nic.in,

Sub:- Illegal sand mining in Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, State Odisha by the lessee Smt. Janaki Devi Mishra, in Violation of order of Hon'ble NGT Principal Bench, Environment Clearance Conditions and Sustainable sand Mining Guideline 2016 and 2020.

Dear Sir/ Madam,

In the interest of public at large and to control illegal sand mining, loss to public exchequer I Rajani Kanta Padhy wish to bring your kind attention to the following few points for urgent action.

1. That on dated **07/05/2022** the Environmental clearance has been granted in favor of **Tahasildar Purushottampur for operation of sand mining in Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, State Odisha** and subsequently on dated **15/01/2025** the said environmental clearance has been transferred **in favor of one Smt. Janaki Devi Mishra** for extraction of 14150 cum of sand for rest of the lease period.
2. **It is pertinent to mention here that as per the environmental clearance letter dated 15/01/2025 the mining should be restricted to Khata No.-640 and Plot No.-1320 in Village Bhimpur, Tahasil Purushottampur, District Ganjam, however in the present case the lessee is extracting sands beyond the permitted plot and the same amounts to illegal mining.**
3. **It is not out of place to mention here that the lessee of Bhimpur sand bed is illegally extracting sands from the below mentioned plots also.**

SI No.	Mouza	Khata No.	Plot No.
1	Bhimpur	642	1306
2	Ashoknagar	1561	4073
3	Burutulu	186	902

4. That in the environmental clearance it is categorically mentioned that the lessee is allowed to extract 14150 cum of sand, however the lessee is

- extracting beyond the permissible limit** by using heavy machineries like excavators.
5. That in the Environmental clearance letter dated 15/01/2025 in condition No. 1.7 it is categorically mentioned that *“The maximum extraction quantity of sand limited to 14150 cum/annum with depth of mining 0.76 meter as per ARRS report is approved for the remaining lease period”* however in the present case the **lessee is extracting sands much beyond the permissible quantity of 14150 cum.**
 6. That in the Environmental clearance letter dated 15/01/2025 in condition No. 2.4 it is categorically mentioned, *“Major approach roads shall be black topped and properly maintained after consultation with concerned BDO, Mining Officer/Tahasildar etc.”* however in the present case **no such consultation has been made by the lessee with the concerned authorities** for maintenance of the approach roads.
 7. It is further submitted that in the Environmental clearance letter dated 15/01/2025 in condition No. 2.5 it is categorically mentioned that, *“Transportation of the sand through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.”* However in the present case **no such measures has been taken by the lessee so as to mitigate the air pollution and the lessee use to transport all the sand over loaded heavy vehicles through densely populated village Bhimpur.**
 8. It is not out of place to mention here that in the environmental clearance letter dated 15/01/2025 under the heading of no working zone in condition No. 5.1 it is specifically mentioned that **mining within the water channel or stream flow area throughout the year is prohibited** however in the present case the **lessee use to extract sands from the**

water channel itself by engaging heavy machineries like excavators and transporting the same using hyvas.

9. It is further submitted that in the environmental clearance letter dated 15/01/2025 it is also mentioned that the **mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period.** However in the present case **due to mechanical mining the floe pattern of the river has been changed.**
10. It is most humbly submitted that in the environmental clearance letter dated 15/01/2025 under the heading of transportation safeguard in condition number 5.4 it is categorically mentioned that *“No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.”* However in the present case **no such permission has been taken by the lessee** from the competent authorities for transportation of the excavated minerals through the village roads.
11. It is not out of place to mention here that in environmental clearance letter dated 15/01/2025 in condition number 7.3 it is categorically mentioned that *“The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis”* however **no such compliance report has been filed by the lessee** as verified by me from the website of MOEFCC (Parivesh).
12. It is further submitted that in environmental clearance letter dated 15/01/2025 in condition number 7.4 it is categorically mentioned that *“The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal”*. In the present **case no such compliance report has been filed by the lessee** of the quarry.

13. It is not out of place to mention here that in the environmental clearance letter dated 15/01/2025 under the heading of additional condition in condition number 5 it is specifically mentioned that “*The PP shall plant 130 of tree species like Banyan (Ficus benghalensis), Peepal (Ficus religiosa), Neem (Azadirachta indica), Jamun (Syzygium cumini), Mango (Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jack fruit (Artocarpus heterophyllus), Siris (Albizia lebbeck), etc.. as part of tree plantation campaign "Ek Ped Maa Ke Naam" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.*” However in the present case **no such plantation has been made by the lessee** of the quarry.
14. It is further submitted that in the environmental clearance letter dated 15/01/2025 under the heading of additional condition in condition number 7 it is specifically mentioned that “ *The Project Proponent shall uploaded/submitted six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only falling which the EC is liable to revoked*” however in the present case **no such EC compliance report has been filed by the lessee and no action has been taken by the concerned authority for violation of environmental clearance conditions.**
15. **It is not out of place to mention here that the lessee is extracting the sands from the quarry in question by engaging 4-5 numbers of poclain machines and transporting through overloaded hyvas and tractors through densely populated villages. Further the lessee is operating the quarry in question during night time and during operating excessive noise is generated for which the local villagers are suffering a lot.**

In view of the aforementioned paragraphs it is most humbly prayed before your good office to look into the matter and to take necessary action against the lessee for violation of environmental clearance conditions and environmental laws.

Yours faithfully

Rajani Kanta Padhy

Rajani Kanta Padhy

N.B.

For better appreciation photographs of the mining is attached.





13/02/2026 10:20 am GMT+5

Main Road Burutulu Odisha

Lat: 19.5092

Long: 84.836426





73

ANNEXURE-11

E-mail: rospcb.berhampur@ospcboard.org

Website: www.ospcboard.org

REGIONAL OFFICE OF THE
STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE GOVERNMENT OF ODISHA]

2nd Floor, New Division Office, IDCO, Berhampur Division,
Industrial Estate, Berhampur, Dist- Ganjam - 760008, Odisha, India

No. 2844 /CTE-1870/2022

By REGD.POST
Date 15/09/2022

OFFICE MEMORANDUM

In consideration of the online application no: **4385480** for obtaining Consent to Establish of **M/s. Bhimpur River Sand Bed**, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for **Mining of Sand-10,000 M³/Annum(Maximum)over Plot No.1320, Khata No.640 over an area of 10.425 Acres/4.219Hectares, at-Bhimpur under Tahasil-Purushottampur in the district of Ganjam with following conditions.**

GENERAL CONDITIONS:

1. This Consent to Establish is valid for product, method of mining and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence mining activities for the proposal within a period of five years from the date of issue of this Consent to Establish order. If the proponent fails to commence mining activities for the proposal within five years then a renewal of this Consent to Establish shall be sought by the proponent.
2. The mine shall apply for grant of Consent to Operate under section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 at least 3 (three) months before the commencement of production and obtain Consent to Operate from this Board.
3. This Consent to Establish is subject to statutory and other clearances from Govt. of Odisha and /or Govt. of India, as and when applicable.

SPECIAL CONDITIONS:

A. GENERAL:

1. This Consent to Establish granted under Section 25 of Water (Prevention & control of Pollution) Act, 1974 and Section -21 of Air (Prevention and control of Pollution) Act 1981 subject to the mining plan approved by Deputy Director of Geology, the Joint Director of Geology, South Zone, Berhampur and Environmental Clearance obtained from SEIAA vide letter no. 4774/SEIAA dtd. 30.06.2022 and EC Identification No. EC22B001OR143015 dtd. 07.05.2022.
2. The mine shall comply to the provisions of Environmental Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules, /Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. Greenbelt shall be developed as per approved Mining Plan & valid Environmental Clearance.

4. The Project Proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.
5. There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. 10% of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the bridge and it may extend upto 500 meters in sensitive locations.
6. The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
7. No mining activity shall be carried out in the vicinity of natural/manmade archaeological sites.
8. The mine shall adopt adequate safety measures inside the mine / quarry premises including fire safety and obtain necessary permission from the competent authorities.
9. No mining activity shall be carried out in the vicinity of natural/manmade archaeological sites.
10. The proponent shall take necessary measures to ensure no adverse impact caused due to mining activities on the human habitations existing nearby.
11. **The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.**
12. **Mining of sand from the quarry shall be as per approved mining plan and valid Environmental Clearance. The production shall be restricted to lowest approved quantity among EC & Mining Plan.**

B. WATER POLLUTION:

1. The mining shall not affect the existing sources of irrigation or drinking water.
2. Surface runoff shall be allowed to flow through garland drains and the accumulated water in the garland drains shall be passed through settling ponds to allow the silt to be settled before final discharge to surrounding environment.
3. Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
4. Domestic waste water shall be discharged to soak pit via septic tank constructed as per BIS specification.

C. AIR POLLUTION:

1. The mine shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard prescribed in the Environment (Protection) Rules, 1986 and amended thereof.
2. Loading and unloading activities including all transfer points should have efficient dust control system arrangements. These should be properly maintained and operated.

D. SOLID & HAZARDOUS WASTE:

1. The OB if any, shall be properly stacked in the earmarked area as per the approved mining plan and it should not cause any environmental problems
2. Mineral rejects if any, shall be disposed off as per approved mining plan in proper manner without causing any environmental pollution.


15/09/2022
REGIONAL OFFICER

To,

Smt. Janaki Devi Mishra, Lessee
M/s. Bhimpur River Sand Bed
(W/O- Sri Gangadhar Mishra)
At- Plot No. 1733/6774, Jagmohan Nagar,
P.S.-Khandagiri, Bhubaneswar, Dist: Khordha(Odisha)

Memo No. 2845 ⁵ / Date 15/09/2022 /

Copy forwarded to:

1. The Member Secretary SPC Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Ganjam, Chatrapur
3. The D.F.O., Berhampur
4. The Tahasildar, Purushottampur, Ganjam.
5. Copy to Guard File.


15/09/2022
REGIONAL OFFICER



E-mail: rospcb.berhampur@ospcbboard.org
 Website: www.ospcbboard.org

REGIONAL OFFICE OF THE
 STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE GOVERNMENT OF ODISHA]
 2nd Floor, New Division Office, IDCO, Berhampur Division,
 Industrial Estate, Berhampur, Dist- Ganjam - 760008, Odisha, India

No. 1389 /CTE-1870/2022

By REGD.POST
 Date 06/04/2024

OFFICE MEMORANDUM

In consideration of the online application no: 5577270 for obtaining Consent to Establish of **M/s. Bhimpur River Sand Bed**, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for enhancement of Mining of Sand from 10,000 M³/Annum to 19,000 M³/Annum (Maximum) over Plot No.1320 ,Khata No.640 over an area of 10.425 Acres/4.219 Hectares, at-Bhimpur under Tahasil-Purushottampur in the district of Ganjam with following conditions.

GENERAL CONDITIONS:

1. This Consent to Establish is valid for product, method of mining and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence mining activities for the proposal within a period of five years from the date of issue of this Consent to Establish order. If the proponent fails to commence mining activities for the proposal within five years, then a renewal of this Consent to Establish shall be sought by the proponent.
2. The mine shall apply for grant of consent to operate under section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 at least 3 (three) months before the commencement of production and obtain Consent to Operate from this Board.
3. This Consent to Establish is subject to statutory and other clearances from Govt. of Odisha and /or Govt. of India, as and when applicable.

SPECIAL CONDITIONS:

A. GENERAL:

1. This Consent to Establish granted under Section 25 of Water (Prevention & control of Pollution) Act, 1974 and Section -21 of Air (Prevention and control of Pollution) Act 1981 subject to the mining plan approved by the Deputy Director Geology, Bhubaneswar, Environmental Clearance obtained from SEIAA vide EC identification No. EC22B001OR143.015 dtd. 07.05.2022 and EC amendment dtd.21.07.2023.
2. The mine shall comply to the provisions of Environmental Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules, /Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. Greenbelt shall be developed as per approved Mining Plan & valid Environmental Clearance.

4. The Project Proponent should carry out Riverbed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.
5. There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, wire, water intake structure of irrigation or drinking water project, or any cross-drainage structure. 10% of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross-drainage structure. As per EC condition in case of River Bridge, this no mining zone shall extend up to a minimum stretch of 200 meters meters from the bridge and it may extend upto 500 meters in sensitive locations.
6. The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
7. No mining activity shall be carried out in the vicinity of natural/manmade archaeological sites.
8. The mine shall adopt adequate safety measures inside the mine / quarry premises including fire safety and obtain necessary permission from the competent authorities.
9. The proponent shall take necessary measures to ensure no adverse impact caused due to mining activities on the human habitations existing nearby.
10. **The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.**
11. Mining of sand from the quarry shall be as per approved mining plan and valid environmental clearance. **The production shall be restricted to lowest approved quantity among EC & Mining Plan.**

B. WATER POLLUTION:

1. The mining shall not affect the existing sources of irrigation or drinking water.
2. Water sprinkling arrangements shall be provided at all haul roads, transportation roads, mining areas, stack yard and other dust generating points to control fugitive dust emission.
3. Surface runoff shall be allowed to flow through garland drains and the accumulated water in the garland drains shall be passed through settling ponds to allow the silt to be settled before final discharge to surrounding environment.
4. Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
5. Domestic wastewater shall be discharged to soak pit via septic tank constructed as per BIS specification.

C. AIR POLLUTION:

1. The mine shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard prescribed in the Environment (Protection) Rules, 1986 and amended thereof.
2. Water sprinkling shall be done on internal transport roads and working area to suppress fugitive dusts generated.
3. Loading and unloading activities including all transfer points should have efficient dust control system arrangements. These should be properly maintained and operated.

D. SOLID & HAZARDOUS WASTE:

1. The OB if any, shall be properly stacked in the earmarked area as per the approved mining plan and it should not cause any environmental problems.
2. Mineral rejects if any, shall be disposed off as per approved mining plan in proper manner without causing any environmental pollution.

To,

Smt. Janaki Devi Mishra, Lessee,
 M/s. Bhimpur River Sand Bed,
 (W/O-Sri Ganagadhar Mishra)
 At- Plot No. 1733/6774, Jagmohan Nagar,
 Ps-Khandagiri, Bhubaneswar, Dist- Khurda, (Odisha)


 REGIONAL OFFICER

Memo No. 1390 ^⑤ / Date 06/04/2024

Copy forwarded to:

1. The Member Secretary SPC Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Ganjam, Chatrapur
3. The D.F.O., Berhampur
4. The Mining Officer, Ganjam Circle, Ganjam
4. The Tahasildar, Purushottmapur, Ganjam.
5. Copy to Guard File.


 REGIONAL OFFICER



E-mail: rospcb.berhampur@ospcbboard.org
 Website: www.ospcbboard.org

REGIONAL OFFICE OF THE
 STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE GOVERNMENT OF ODISHA]
 2nd Floor, New Division Office, IDCO, Berhampur Division, Industrial Estate, Berhampur,
 Dist.- Ganjam - 760008, Odisha, India

CONSENT ORDER

No. 1391 / CTO-2309/2022

Date 06/04/2024 ^{By Regd.Post}

CONSENT ORDER NO. 1485 /2024-25

Sub: Consent to operate U/S 25/26 of Water (PCP) Act, 1974 and U/S 21 of Air (PCP) Act, 1981

Ref: Your online Consent to Operate application ID No: 5547745.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mine: -M/s. Bhimpur River Sand Bed of Smt. Janaki Devi Mishra, over Plot No. 1320, Khata No. 640 (Minor Mineral) Mine lease area of 10.425 Acres or 4.219 Hectares, Mouza- Mouza-Bhimpur, Tahasil-Purushottampur, Dist- Ganjam

Name of the Occupier & Designation: - Smt. Janaki Devi Mishra, Lessee
 Address: - At- Plot No. 1733/6774, Jagmohan Nagar, Ps-Khandagiri, Bhubaneswar,
 Dist- Khurda, (Odisha)

This consent order is valid for the period up to 06.09.2024.

This consent order is valid for the product quantity, specified outlets, discharge quality and quality, specified chimney/stack, emission quantity and quantity of emissions as specified below. This consent is granted subjected to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl.No.	Product	Quantity
1	Mining of Sand	Maximum: 19,000 cu. meters / Annum

B. Discharge permitted through the following outlet subject to the standard.

Outlet no	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard in mg/l except pH			
				pH	TSS	BOD	COD
1	Domestic wastewater	Soak pit via septic tank	--	-	-	-	-



CONSENT ORDER

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard in mg/Nm ³			
				PM	SO ₂	NO _x	H ₂ S
-	-	-	-	-	-	-	-

D. Disposal of solid waste permitted in the following manner

Sl. No	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	Over burden/ Top soil	As per the approved mining plan	-	-	-	As per approved mining plan

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The mine/industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.



CONSENT ORDER

10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.



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24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 100 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.



CONSENT ORDER

40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS

A. GENERAL:

1. The mine shall abide by the stipulated conditions of environmental clearance obtained from the State Environmental Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar vide EC identification No. EC22B001OR143015 dtd. 07.05.2022 and EC amendment dtd.30.06.2022,27.03.2023 and 21.07 2023.
2. Mining of sand from the sand quarry shall be as per approved mining plan and valid Environmental Clearance. The production shall be restricted to lowest approved quantity among EC & Mining Plan.
3. The Project Proponent shall carryout study of annual replenishment rate of sand and submit the same within stipulated time period.
4. Mining operation is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.
5. The mine shall maintain the ambient noise standards as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000 and amendment made there under.
6. The mine shall obtain necessary permission from the central Ground Water Authority for consumption of ground water for industrial use if applicable.
7. The mine shall adopt adequate safety measures inside the mine / quarry premises including fire safety and obtain necessary permission from the competent authorities.
8. No mining activity shall be carried out in the vicinity of natural/manmade archaeological sites.
9. The annual production shall not exceed the consented quantity. Copy of the annual return (Annual return submitted to DGM/IBM) shall be submitted every year to the Board. Environmental statement report shall also be submitted every year to the Board in prescribed format.
10. Mining operation is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.
11. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
12. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.



CONSENT ORDER

13. Greenbelt shall be developed as per approved Mining Plan & valid Environmental Clearance.
14. The Project Proponent should carry out Riverbed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.
15. There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, wire, water intake structure of irrigation or drinking water project, or any cross-drainage structure. 10% of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross-drainage structure. As per EC condition in case of River Bridge, there is no mining zone shall extend up to a minimum stretch of 200 meters from the bridge and it may extend up to 500 meters in sensitive location.
16. The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
17. The proponent shall take necessary measures to ensure no adverse impact caused due to mining activities on the human habitations existing nearby.
18. The unit shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha
19. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and may revoke this order in case the stipulated conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.
20. If any public complaint is found and would be verified and if it has adverse impact on nearby villagers then consent to operate would be revoked and legal action would be undertaken.
21. The following measures are to be implemented to reduce noise pollution.
 - i. Regular maintenance of vehicles and other equipment.
 - ii. Limiting time of exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limit to moderate speed of 25KMPH to prevent undue noise from empty trucks

B. WATER POLLUTION:

1. The mining shall not affect the existing sources of irrigation or drinking water.
2. Surface runoff shall be allowed to flow through garland drains and the accumulated water in the garland drains shall be passed through settling ponds to allow the silt to be settled before final discharge to surrounding environment.
3. Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
4. Domestic wastewater shall be discharged to soak pit via septic tank constructed as per BIS specification.

C. AIR POLLUTION:

1. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard prescribed in the Environment (Protection) Rules, 1986 and amended thereof.
2. Water sprinkling shall be done on internal transport roads and working area to suppress fugitive dusts generated.



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3. Loading and unloading activities including all transfer points should have efficient dust control system arrangements. These should be properly maintained and operated.
4. The following measures are to be further implemented to reduce air pollution during transportation of mineral.
 - a) Road shall be graded to mitigate the dust emission.
 - b. Overloading of tippers and consequent spillage on the road shall be avoided. The trucks shall be covered with tarpaulin.
 - c. Vehicles to be used for transportation should have valid PVC.

D. SOLID, HAZARDOUS WASTE & PLASTIC WASTE:

1. Topsoil if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes.
2. The OB if any, shall be properly stacked in the earmarked area as per the approved mining plan and it should not cause any environmental problems.
3. Mineral rejects if any, shall be disposed off as per approved mining plan in proper manner without causing any environmental pollution.
4. Waste, oils, used oils generated from the EM machines, mining operations, if any shall be disposed as per the Hazardous and other Wastes (Management and Trans-boundary Movement) Rules, 2016.
5. The unit shall abide by the provisions of Plastic Waste Management Rules, 2016 and amended thereafter. The unit shall also abide by the notification published by Ministry of Environment, Forest & Climate Change vide no. G.S.R.571 (E) dated 12th August 2021 which prohibits manufacture, import, stocking, distribution, sale and use of identified single use plastic (SUP) items with effect from 1st July 2022.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

Smt. Janaki Devi Mishra, Lessee,
M/s. Bhimpur River Sand Bed,
(W/o-Sri Gangadhar Mishra)
At- Plot No. 1733/6774, Jagmohan Nagar,
Ps-Khandagiri, Bhubaneswar, Dist.- Khurda, (Odisha)

Memo No. 1392 / Dt. 06/04/2024

Copy forwarded to:

1. The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Ganjam, Chatrapur
3. The D.F.O, Berhampur
4. The Mining Officer, Ganjam Circle, Ganjam
5. The Tahasildar, Purushottmapur, Ganjam.
6. Copy to Guard file/ Consent to Operate register.


Regional Officer


Regional Officer



CONSENT ORDER

ANNEXURE – I

EFFLUENT QUALITY STANDARDS

Sl.No	Parameters	Standards			
			Inland surface	Public sewers	Land for irrigation
		(a)	(b)	(c)	(d)
1.	Colour&odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammoniacal nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as Pb) mg/1 max.	01.	1.0	-----	2.0



CONSENT ORDER

17.	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



ANNEXURE - II

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob &Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.



E-mail: rospcb.berhampur@ospboard.org
Website: www.ospboard.org

REGIONAL OFFICE
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
2nd Floor, New Division Office, IDCO, Berhampur Division, Industrial Estate, Berhampur,
Dist- Ganjam - 760008, Odisha, India

CONSENT ORDER

No. 1560 / CTO-2309/2022

By Regd. Post

Date 25/03/2025

CONSENT ORDER NO. 1485 /2024-25

Sub: Consent to Operate U/S 25/26 of Water (PCP) Act, 1974 and U/S 21 of Air (PCP) Act, 1981

Ref: Your online Consent to Operate application ID No: 6247802

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mine: **M/s. Bhimpur River Sand Bed of Smt. Janaki Devi Mishra, over Plot Nos. 1320, Khata No. 640 (Minor Mineral), Mine lease area of 10.425 Acres/4.219 Hectares, At-Mouza-Bhimpur under Tahasil-Purushottampur, Dist.-Ganjam, Odisha**

Name of the Occupier & Designation: **Smt. Janaki Devi Mishra, Lessee**

Address: **At- Plot No. 1733/6774, Jagmohan Nagar, Ps-Khandagiri, Bhubaneswar, Dist- Khurda, (Odisha)**

This consent order is valid for the period from 01.04.2025 to 05.09.2027 or validity of EC or validity of DSR, whichever is earlier.

This consent order is valid for the mineral quantity, specified outlets, discharge quality and quality, specified chimney/stack, emission quantity and quantity of emissions as specified below. This consent is granted subjected to the general and special conditions stipulated therein.

A. Details of Minerals:

Sl.No.	Mineral	Quantity
1	Mining of Sand	Maximum: 14,150 Cum/Annum

B. Discharge permitted through the following outlet subject to the standard

Outlet no	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard in mg/l except pH			
				pH	TSS	BOD	COD
1	Domestic wastewater	Soak pit via septic tank	--	-	-	-	-

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard in mg/Nm ³			
				PM	SO ₂	NO _x	H ₂ S
-	-	-	-	-	-	-	-

D. Disposal of solid waste permitted in the following manner

Sl. No	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	Over burden/ Top soil	As per the approved mining plan	-	-	-	As per approved mining plan

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The mine/industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the



CONSENT ORDER

purposes mentioned below:

- a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
 29. There shall not be any fugitive or episodal discharge from the premises.
 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
 31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall

- be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 100 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
 42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 43. The Board reserves the right to revoke/refuse Consent to Operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS

A. GENERAL

1. The mine shall abide by the stipulated conditions of environmental clearance obtained from the State Environmental Impact Assessment Authority (SEIAA) vide EC identification No. EC22B001OR143015 dtd.07.05.2022, Transfer of Environment Clearance vide letter No. 4774/SEIAA dtd. 30.06.2022, amendment of EC vide File No. SIA/OR/MIN/296468/2023 dtd.27.03.2023,21.07.2023 & 17.09.2024 and amendment of EC vide EC identification No. EC24C0107OR5170844A dtd.15.01.2025
2. Mining of sand from the sand quarry shall be as per approved mining plan and valid environmental clearance. The production shall be restricted to the lowest approved quantity among EC & Mining plan.
3. The lessee shall intimate the status of amendment of EC if any and accordingly amend the CTO.



CONSENT ORDER

4. **The lessee shall undertake study of annual replenishment rate of sand as per condition stipulated in EC.**
5. Mining operation is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.
6. The mine shall maintain the ambient noise standards as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000 and amendment made there under.
7. The mine shall obtain necessary permission from the central Ground Water Authority for consumption of ground water for industrial use if applicable.
8. The mine shall adopt adequate safety measures inside the mine / quarry premises including fire safety and obtain necessary permission from the competent authorities.
9. No mining activity shall be carried out in the vicinity of natural/manmade archaeological sites.
10. The annual production shall not exceed the consented quantity. Copy of the annual return (Annual return submitted to DGM/IBM) shall be submitted every year to the Board. Environmental statement report shall also be submitted every year to the Board in prescribed format.
11. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
12. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
13. Greenbelt shall be developed as per approved Mining Plan and Environmental Clearance.
14. The Project Proponent should carry out Riverbed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.
15. There shall be no mining zone and no working zone as per condition no. 7.5 & 7.6 stipulated in the EC vide EC identification No. EC22B001OR143015 dtd.07.05.2022 and condition no. 5.1 stipulated in the EC vide EC identification No. EC24C0107OR5170844A dtd.15.01.2025
16. The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
17. The proponent shall take necessary measures to ensure no adverse impact caused due to mining activities on the human habitations existing nearby.
18. The unit shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha
19. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and may revoke this order in case the stipulated conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.
20. If any public complaint is found and would be verified and if it has adverse impact on nearby villagers then consent to operate would be revoked and legal action would be undertaken.
21. The following measures are to be implemented to reduce noise pollution.
 - i. Regular maintenance of vehicles and other equipment.
 - ii. Limiting time of exposure of workers to excessive noise.

- iii. The workers employed shall be provided with protection equipment and earmuffs etc.
- iv. Speed of trucks entering or leaving the mine is to be limit to moderate speed of 25 km/h to prevent undue noise from empty trucks

B. WATER POLLUTION:

1. The mining shall not affect the existing sources of irrigation or drinking water.
2. Surface runoff shall be allowed to flow through garland drains and the accumulated water in the garland drains shall be passed through settling ponds to allow the silt to be settled before final discharge to surrounding environment.
3. Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
4. Domestic waste water shall be discharged to soak pit via septic tank constructed as per BIS specification.

C. AIR POLLUTION:

1. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard prescribed in the Environment (Protection) Rules, 1986 and amended thereof.
2. Water sprinkling shall be done on internal transport roads and working area to suppress fugitive dusts generated.
3. Loading and unloading activities including all transfer points should have efficient dust control system arrangements. These should be properly maintained and operated.
4. The following measures are to be further implemented to reduce air pollution during transportation of mineral.
 - a) Road shall be graded to mitigate the dust emission.
 - b) Overloading of tippers and consequent spillage on the road shall be avoided. The trucks shall be covered with tarpaulin.
 - c) Vehicles to be used for transportation should have valid PUC.

D. SOLID & HAZARDOUS WASTE:

1. Topsoil, if any shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes.
2. The OB, if any shall be properly stacked in the earmarked area as per the approved mining plan and it should not cause any environmental problems
3. Mineral rejects, if any shall be disposed off as per approved mining plan in proper manner without causing any environmental pollution.
4. Waste, oils, used oils generated from the EM machines, mining operations, if any shall be disposed as per the Hazardous and other Wastes (Management and Trans-boundary Movement) Rules, 2016.
5. **The unit shall abide by the provisions of Plastic Waste Management Rules, 2016 and amended thereafter. The unit shall also abide by the notification published by Ministry of Environment, Forest & Climate Change vide no. G.S.R.571 (E)**



CONSENT ORDER

dated 12th August 2021 which prohibits manufacture, import, stocking, distribution, sale and use of identified single use plastic (SUP) items with effect from 1st July 2022.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

Smt. Janaki Devi Mishra, Lessee,
M/s. Bhipur River Sand Bed
(W/O-Sri Ganagadhar Mishra)
At- Plot No. 1733/6774, Jagmohan Nagar,
Ps-Khandagiri, Bhubaneswar, Dist- Khurda, (Odisha)


25/03/2025
Regional Officer
State Pollution control Board, Odisha
Berhampur

Memo No. 1561 (6) / Dt. 25/03/2025

Copy forwarded to:

1. The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Ganjam, Chatrapur
3. The D.F.O, Berhampur
4. The Mining Officer, Ganjam Circle, Ganjam
5. The Tahasildar, Purushottampur, Ganjam.
6. Copy to Guard file/ Consent to Operate register


25/03/2025
Regional Officer
State Pollution control Board, Odisha
Berhampur

EFFLUENT QUALITY STANDARDS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless /Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	a. For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammoniacal nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as Pb) mg/1 max.	01.	1.0	-----	2.0
17.	Cadmium (as Cd) mg/1 max.	2.0	1.0	-----	2.0



CONSENT ORDER

18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Se) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

ANNEXURE - II

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob &Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

By e-Mail/Fax

GOVERNMENT OF ODISHA
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

RDM-MMS-EXINST-0001-2019-

12611

/R&DM Dated 26.04.2019

From

Shri Nikunja B. Dhal, IAS
Principal Secretary to Government

To

All Collectors

Sub: Guidelines for regulating the sand quarrying in the State.

Madam/Sir,

Sand is the most important minor mineral used for various development projects and construction of buildings. Increase in demand of sand has put immense pressure on the sand sources, at times leading to illegal quarrying activities.

Unscientific sand quarrying and illegal lifting not only causes revenue loss to the state exchequer but also distorts the natural equilibrium of rivers. Indiscriminate sand mining may also lead to change of the course of rivers and embankment cave-in thereby threatening the life of inhabitants of villages situated along the river bank.

A number of instructions/guidelines have been issued by this Department from time to time to prevent illegal lifting of minor minerals. Grant of quarry lease is regulated as per the provisions of Chapter-IV of OMMC Rules, 2016.

To ensure scientific quarrying, transparent distribution and to prevent illegal lifting / theft of minor minerals, a scheme namely '*prevention of theft of minor minerals and eviction activities*' was launched during 2018-19 vide Resolution No. 23225/R&DM dated 28.06.2018. To implement the scheme, funds to the tune of Rs. 5.00 Crore was initially placed with Collectors vide this Department sanction order no. 25548 dated 11.07.2018.

In continuation of various instructions issued in the past, the following guidelines and instructions are issued for streamlining the process of sand quarrying and preventing illegal lifting of sand:

A. Identification of sources:

- i. Tahasildar shall conduct joint verification with Assistant Executive Engineer/ Executive Engineer of Water Resources Department for identification of specific river stretches having proper access for grant of quarry leases.
- ii. The boundaries of sand sources should be properly demarcated by pillar posting as instructed vide this Department letter No.15640 dtd. 15.05.2017.
- iii. In no case the lessee should be allowed to extract sand beyond the lease area.

B. Mining plan and environment clearances / approvals:

- i. Tahasildar (Competent Authority) shall get the mining plans prepared in advance through Registered Qualified Persons (RQP) in respect of the sources within his jurisdiction.
- ii. While preparing mining plan the distance of hydraulic structures including dams, barrages, check dams, bridges etc., location from habitations, heritage sites, monuments and public infrastructure facilities should be taken into consideration. Sand quarrying operation should not endanger the safety of these structures & imperil the lives of the people.
- iii. The Tahasildar shall apply for and obtain the Environmental Clearance (EC). The selected bidder shall bear cost of the preparation of mining plan and also the costs incurred for obtaining the EC.
- iv. In case the approval of mining plan and the Environmental Clearance have not been obtained by the Competent Authority, the selected bidder shall obtain the same before executing the lease deed.
- v. State Pollution Control Board (SPCB), Odisha vide their Notice dated 12.05.2016 (copy enclosed) have informed all concerned that the lease holders of all minor mineral mines (irrespective of lease hold area) in the State are brought under the consent administration of the Board under the Water (PCP) Act, 1974 and Air (PCP) Act, 1981 and that for

operation of any minor mineral mines in the State, consent from the SPCB shall be obtained. The operation of any minor mineral mines in the State without obtaining consent from the SPCB will be considered as violation under section 25 of Water (PCP) Act, 1974 and under section 21 of Air (PCP) Act, 1981 and would lead to initiation of appropriate legal action.

- vi. It shall be the responsibility of the lessee to obtain the Consent to Operate (CTO) from State Pollution Control Board (SPCB) before commencement of the quarrying operation.
- vii. Care should be taken to follow all the environmental norms issued from time to time by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India and Forest & Environment Department, Govt. of Odisha prior to lease of any sand source and during operation of the same. The lessee shall be responsible for implementing the Environment Management Plan (EMP).

C. Quarrying/Mining operation:

- i. Quarrying operation should be done strictly within the mining area as per the Mining plan. It should be undertaken only after putting in place the required environmental safeguards.
- ii. The depth of the quarry shall be restricted to three meters or water level, whichever is less.
- iii. The lessee shall not damage the embankment of the river.
- iv. No quarrying operation of sand shall be allowed through mechanized means and suction method.
- v. The lessee shall not dispatch the sand without a valid transit pass in Form-Y issued by the Tahasildar.
- vi. Since Hon'ble High Court in the order dated 19.07.2012 in WP (C) No. 12232 of 2012 have observed that the transport permit is issued only to transport the sand extracted from the sand sairat within the state of Odisha, the lessees should be instructed not to transport sand outside the State. Clarification in this regard has already been issued from this Department vide letter No. 36404 dated 02.12.2014.

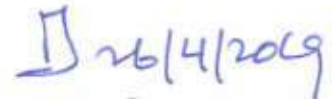
D. Steps for prevention of illegal sand quarrying/mining:

- i. District Administration shall put in place a robust monitoring mechanism to continuously monitor the quarrying activities of sand sources.
- ii. If any incidence of extraction of sand beyond the lease area by lessee is found, the same shall be treated as unauthorized and the lessee be penalized as per section 21(5) of MMDR Act, 1957 and the provisions of Rule 51 of OMMC Rules, 2016.
- iii. If any damage to embankments of the rivers comes to the notice, the lease shall be cancelled on obtaining the report from Assistant Executive Engineer / Executive Engineer of Water Resources Department.
- iv. The Revenue Administration and Police Administration shall seize all machines, vehicles, etc. used for carrying out illegal sand quarrying.
- v. Apart from instituting appropriate criminal proceedings against those carrying out illegal quarrying activities and transporting sand without valid 'Y' Form, maximum penalty should be imposed against them.
- vi. The District Administration should remain vigilant to prevent any incidence of interstate transportation of sand. If any such incidence comes to notice, the lease should be cancelled.
- vii. Temporary check gates may be set up during peak constructions season at common exit points to be decided by the Collectors. Care should be taken not to set up these posts on the National Highways and State Highways so that the general vehicular traffic is not affected and the commuters are not put to trouble.
- viii. Squads should be constituted at district and sub-divisional levels to conduct surprise checks in the sand quarrying areas and check the vehicles transporting sand. Raid/checking should always be done with adequate security arrangement to ward off any untoward situation.
- ix. Technical support of ORSAC may be taken for satellite based monitoring of very important sand sairats.

- x. All the complaints of unauthorized sand quarrying should be enquired by the Sub-Collector/ Addl. Sub-Collector/Tahasildar within 72 hours and remedial measures should be taken promptly.
- xi. Status of cases detected and action taken thereon for violation of provisions of OMMC Rules, 2016 and the Environmental Regulations should be reviewed in the monthly district level revenue meetings, and the issues arising thereon should be sorted out.

You are, therefore, advised to take all necessary measures for enforcing the above mentioned guidelines for preventing illegal and unauthorised sand quarrying in the State. Any deviation in implementation and enforcement of the provisions of the OMMC Rules, 2016 and the environmental regulations shall be viewed seriously and action deemed proper shall be initiated against the erring officer(s).

Yours faithfully,

 26/4/2019

Principal Secretary to Government

Memo No. 12612 /R&DM Dated 26.04.2019

Copy forwarded to Steel & Mines Department / Forest and Environment Department / Water Resources Department / Member Secretary, SPCB / CEO, ORSAC for information and necessary action.

 26.4.2019
Additional Secretary to Government


Memo No. 12613 /R&DM Dated 26.04.2019

Copy forwarded to Secretary, Board of Revenue, Odisha, Cuttack/ All Revenue Divisional Commissioners for information and necessary action.

 26.4.2019
Additional Secretary to Government

Memo No. 12614 /R&DM Dated 26.04.2019

Copy forwarded to all Sub-Collectors/ all Tahasildars for information and necessary action.


26.4.2019

Additional Secretary to Government

Memo No. 12615 /R&DM Dated 26.04.2019

Copy forwarded to e-Governance Branch of this Department for uploading the same in the Department Website.


26.4.2019

Additional Secretary to Government

VAKALATNAMA
BEFORE HONBLE NATIONAL GREEN TRIBUNAL, KOLKATA

Between

Tuna Das and Another

PETITIONERS

VS

State of Odisha and Others.

Opposite Parties

Known all men by these presents, that by this Vakalatnama

WE, Tuna Das, S/o - Udaya Das, aged about 57 years, At/PO -
Pandarakali, Dist - Gyanam AND Rajani Kantu Padhy,
S/o - Hudu Padhy, aged about 58 years, At/PO - Sikirol.

... don the aforesaid case do hereby appoint and retain **SANKAR PRASAD****PANI**, (enrolment No **O-785/2007**) **ASHUTOSH****PADHY**, O-1018/23, Advocates ---2132/4814(B), NAGESWARTANGI,**BHUBANESWAR**, Cell-9437279278, [email-sankarprasadpani@gmail.com](mailto:sankarprasadpani@gmail.com)


to appear for me/us in the above case and to conduct and prosecute defend the same and all proceeding that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents or receipt of money that may be payable to me/us in the said case and also in applications for review in appeals under Orissa High Court order and in applications for leave to appeal to Supreme Court. I/we authorise my/our Advocate(s) to admit any Compromise lawfully entered in the said case.

Dated the 18-04-2026

Received from the executant(s) by post and satisfied that he/she/is/they are the parties and accepted. I we hold no brief for the other side


Advocate

Accepted as above


Advocate

Accepted as above

Advocate

Accepted as above

Advocate

Accepted as above

Signature of the Executants

Rajani Kantu Padhy
Tuna Das